Mr. Speaker: Then, I shall put Shri V. B. Gandhi's substitute motion to the vote of the House. Shri Vidya Charan Shukla's substitute motion is also the same but it has not been moved.

Shri Ranga: Sir, I wish to state that we do not wish to divide the House on this although we are very strongly opposed to the Indo-Ceylonese agreement. We consider that it is neither honourable nor equitable to the country. Therefore we would take another opportunity, whenever that opportunity comes in the proceedings of the House, to record our disapproval of the Indo-Ceylonese agreement; but through our vote in the House meanwhile we do not wish to divide the House.

Mr. Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"That House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India." (5).

The motion was adopted.

Mr. Speaker: A part of Shri Bibhuti Mishra's substitute motion (No. 2) has been covered by Shri Gandhi's substitute motion and a part of it has been negatived. Am I to put it to the vote of the House?

Some Hon. Members: No.

Shri Bibhuti Mishra *rose*—

Mr. Speaker: So, that does not require to be put to the vote of the House.

13.39 hrs.

FOOD CORPORATIONS BILL—*contd.*

Mr. Speaker: Now, the House shall take up further clause-by-clause consideration of the Bill to provide for the establishment of Food Corporations for the purpose of trading in foodgrains and other foodstuffs and for matters connected therewith and incidental thereto. We had discussed clause 13 and hon. Members had spoken on the amendments to it the other day. May I put all the amendments together to the vote of the House?

Some Hon. Members: Yes.

Amendments Nos. 26, 28, 32, 35 and 37 were put and negatived.

Mr. Speaker: The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Mr. Speaker: Are any amendments to clause 14 being moved: No.

The question is:

"That clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Mr. Speaker: There is no amendment to clause 15.

The question is:

"That Clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill.

Mr. Speaker: Is any amendment to clause 16 being moved? No. There is no amendment to clause 17. Then, about clause 18, are any amendments to be moved? No. There is also no amendment to clause 19.

The Minister of Food and Agriculture (Shri C. Subramaniam): I have just now given notice of an amendment to clause, 19.

Mr. Speaker: All right. Then, I shall put clauses 16 to 18 to the vote of the House.

The question is:

"That Clauses 16 to 18 stand part of the Bill."

The motion was adopted.

Clauses 16 to 18 were added to the Bill.

Clause 19 —(*Management of State Food Corporation*)

Amendment made:—

"Page 9, line 24,—

for "public interest", *substitute*—

"the interests of the producer and consumer". (55)

(*Shri C. Subramaniam*)

Mr. Speaker: The question is:

"That Clause 19, as amended, stand part of the Bill."

The motion was adopted.

Clause 19, as amended, was added to the Bill.

Mr. Speaker: There is no amendment to clause 20.

The question is:

"That Clause 20 stand part of the Bill".

The motion was adopted.

Clause 20 was added to the Bill.

Mr. Speaker: Is amendment to clause 21 being moved? No.

The question is:

"That Clause 21 stand part of the Bill".

The motion was adopted.

Clause 21 was added to the Bill.

Mr. Speaker: There are no amendments to clauses 22 to 26.

The question is:

"That Clauses 22 to 26 stand part of the Bill."

The motion was adopted.

clauses 22 to 26 were added the Bill.

Clause 27— (*Borrowing powers of Food Corporation*)

Shri Bibhuti Mishra (Motihari): I beg to move:

"Page 12,—

(i) line 36,—

add at the end—

"from Reserve Bank of India or any authorised Scheduled Bank or institution approved by Reserve Bank especially for this purpose".

(ii) *omit* lines 37 to 39".

श्री विभूति मिश्र : मैं अपने इस अमेंडमेंट नम्बर 44 के जरिये यह चाहता हूं कि रिजर्व बैंक को यह सारा कार्य दे दिया जाय क्योंकि रिजर्व बैंक किसानों के हित में काम करता है । शैड्यूल बैंक और दूसरे बैंकों के हाथ में देने से मैं समझता हूं कि किसानों का उस में ठीक इंटरैस्ट सर्व नहीं हो पायेगा । अलबता यह तो हो सकता है कि रिजर्व बैंक चाहे खुद करे या किसी दूसरे शैड्यूल बैंक या किसी और बैंक को एथोराइज करे चाहे इस के लिए वह किसी दूसरे इंस्टीट्यूशन को ऐथोराइज करे लेकिन यह कार्य रहना रिजर्व बैंक के हाथ में ही चाहिये ।

Shri C. Subramaniam: I really could not understand the purpose of this amendment. As a matter of fact, clause 27 provides for borrowing of money from any scheduled bank or from any other bank or financial

institution proved by the Central Government in this behalf. This is all inclusive. Therefore, there is no need for this amendment.

Mr. Speaker: Now I shall put amendment No. 44 to the vote of the House.

Amendment No. 44 was put and negatived.

Mr. Speaker: The question is:

"That Clause 27 stand part of the Bill".

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28— (*Lending by Food Corporation on security of foodgrains*).

Shri Bibhuti Mishra: I beg to move:

"Page 13, line 5,—

after "money" *insert* "free of interest". (45)

अपने इस अमेंडमेंट में मैं ने यह चाहा है कि मनी के बाद फ्री औफ़ इंटरैस्ट जोड़ दिया जाय । सरकार किसान लोगों को जो पैसा देगी वह पैसा उसे उन्हें फ्री औफ इंटरैस्ट देना चाहिये । जब यहां अंग्रेज होते थे और वह ओपियम खरीदा करते थे तो वह किसानों को जो रुपया ऐडवांस दिया करते थे उस पर इंटरैस्ट नहीं लेते थे । इनडिगो प्लांटर्स का नाम सुना होगा, यह ठीक है कि वे सब जुल्म करते थे लेकिन नील की खेती के लिए उन्हें जो पैसा वे दिया करते थे उस पर सूद नहीं लेते थे । इसलिये मैं चाहता हूं कि सरकार किसानों को गल्ला खरीदने के लिये जो पैसा दे उसे वह उन्हें फ्री आफ इंटरैस्ट दे । मंत्री महोदय को मेरे इस अमेंडमेंट को कबल करने में कोई आपत्ति नहीं होनी चाहिये और उन्हें इसे अवश्य स्वीकार कर लेना चाहिये ।

श्री तुलशीदास जाधव (नांदेद) : मैं श्री विभूति मिश्र के अमेंडमैंट को सपोर्ट करता हूं । आज किसानों को कर्जा मिलने में बड़ी दिक्कत उठानी पड़ती है और रेट आफ़ इंटरैस्ट भी उनको ज्यादा भुगतना पड़ता है । काश्तकारों को आसानी से कर्जा नहीं मिल पाता है । सैंट्रल बैंक होता है उस के बाद डिस्ट्रिक्ट बैंक होता है और उस के बाद सौसाइटी होती है जिन के कि थ्रू हो कर उसे कर्जा मिलता है और इस नाते उसका रेट आफ इंटरैस्ट साढ़े सात पर सेंट तक होता है । इस तरह से किसानों पर बोझा ज्यादा पड़ता है । कर्ज की उस पर भरमार होती है । कुंएं, बंडिग, इंजन आदि इन सब चीजों के लिये उसे कर्जे पर निर्भर करना पड़ता है और इस तरह से वह कर्जे और भारी सूद की रकम के नीचे दब जाता है । इस बात की बहुत जरूरत है कि यह सूद उससे कम लिया जाय । काश्तकारों के पास आज इतनी ताक़त नहीं रह गयी है कि वह अपनी अनाज की पैदावार को बढ़ा सकें । इसीलिये मैं चाहता हूं कि फुड कारपोरेशन से किसानों को जो कर्ज दिया जाय, रुपया ऐडवांस किया जाय उस पर रेट औफ़ इंटरैस्ट दूसरी जगहों पर जितना होता है उस से भी कम होना चाहिये । बीच में यह जो डिस्ट्रिक्ट बैंक्स आदि होते हैं इन को निकाल कर डाइरैक्टली कारपोरेशन किसानों को रुपया ऐडवांस करे और मैं समझता हूं कि इससे रेट औफ़ इंटरैस्ट कम होगा । मैं श्री विभूति मिश्र के संशोधन का समर्थन करता हूं । अगर फ्री औफ़ इंटरैस्ट लोन ऐडवांस देना संभव न हो तो भी उनको दूसरी जगहों की अपेक्षा कम इंटरैस्ट पर दिया जाय ताकि उनको अपना उत्पादन बढ़ाने में प्रोत्साहन मिले ।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मैं भी श्री विभूति मिश्र के संशोधन का हृदय से समर्थन करता हूं और मैं चाहता हूं कि मनी के बाद फ्री औफ़ इंटरैस्ट जो

[श्री शिव नारायण]

दिया जाये। श्री विभूति मिश्र ने बिलकुल अफ़ीम और नील की ठीक ही मिसाल दी कि जब अंग्रेज़ इनकी खेती करने वाले काश्तकारों से सूद नहीं लिया करते थे उसी तरह से अब भी फुड कारपोरेशन काश्तकारों को मनी फ्री औफ़ इंटरैस्ट एडवांस करे। सरकार किसानों से अपेक्षा करती है कि वह अन्न का उत्पादन बढ़ायें, उसे गेहूं, धान आदि खाद्यान्न अधिक मात्रा में सुलभ करें तो किसानों को बगैर सूद के रुपया दीजिये ताकि वे अधिक अन्न उगाने को प्रोत्साहित हों।

दूसरी बात यह है कि बाहर से जब चीजें मंगाते हैं तो हमें काफ़ी फारेन एक्सचेंज देना पड़ता है जिसकी वजह से गवर्नमेंट को काफ़ी अधिक नुकसान उठाना होता है। लेकिन अगर किसानों को आप रुपया फ्री औफ इंटरैस्ट देते हैं तो वह बड़े उत्साह और लगन के साथ उत्पादन का कार्य करेंगे। अगर उसे वक्त पर पैसा मिल जाय और सूद न लिया जाय तो वह आपको काफ़ी अन्न पैदा कर के दे सकता है और आज जो देश में अन्न की कमी है वह नहीं रहेगी और देश खाद्यान्न के मामले में शीघ्र ही आत्मनिर्भर बन सकेगा। इसलिये अगर किसान को वक्त पर और फ्री औफ इंटरैस्ट सरकार रुपया देने की व्यवस्था करे तो वह उत्पादन बढ़ा कर दिखायेगा और यह फुड प्राब्लम हल हो जायेगी।

Shri Bade (Khargone): I support the amendment moved by my hon. friend Shri Bibhuti Mishra. I may point out that due to this charging of interest, even the lands are sometimes auctioned. I have seen in the case of cooperative society loans and taccavi loans, when there is a bad crop and there are arrears of dues, there is a warrant sent by the tahsildar and the tahsildar auctions the land. That is the only means of subsistence for *kisans*. If there is a *sahakar*, then the *sarkar* should not be a *sahukar* or he should not be a businessman. Interest should not be charged on him at all. If they want to have more production, interest-free loans should be given to *kisans*.

Shri C. Subramaniam: I am sorry I am unable to accept, this amendment. It is a business organisation and a commercial organisation. It is not a *sarkar*. Therefore, to expect the Food Corporation, which has all along been accepted to be a commercial organisation, to lend money free of interest is not certainly the correct thing. The rate of interest will have to be decided by the Government. Taccavi loans bear interest, cooperative bank loans bear interest and you expect only the Food Corporation to give interest-free loans. Then we will be forcing them not to take any loan at all. I am sure they will take into account as to how much to reduce the rate of interest. That they may keep in mind. I do not think it should be a interest-free loan.

Mr. Speaker: I shall now put amendment No. 45 to the vote of the House.

The question is:

Page 13, line 5,

after "money" *insert* "free of interest". (45)

Those in favour may say, Aye....

Some Hon. Members: Aye.

Mr. Speaker: Those against may say, No ..

Several Hon. Members: No.

Mr. Speaker: Noes have it.

Shri Bibhuti Mishra: Ayes have it.

Mr. peaker: All right. Let the lobby be cleared.

श्री विभूति मिश्र : मैं चाहता हूं कि मंत्री महोदय यह आश्वासन दें कि जिस प्रकार

रिज़र्व बैंक दो तीन परसेंट की दर पर कर्ज़ा देता है, गवर्नमेंट भी कम से कम उसी दर पर कर्ज़ा दे और कम से कम ब्याज ले और गवर्नमेंट इस बात का खयाल रखे ।

पुनर्वास मंत्री (श्री त्यागी) : गवर्नमेंट इस बात का पूरा खयाल रखेगी कि कम से कम सूद पर रुपया दिया जाये । मैं उम्मीद करता हूं कि इस के बाद माननीय सदस्य अपनी एमेंडमेंट को विदड्रा कर लेंगे ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : वह तो चैलेंज कर चुके हैं ।

श्री त्यागी : यह आपोज़ीशन की ग़लत बात है कि वे हमारी पार्टी वालों को भड़काने की कोशिश करते हैं ।

श्री स० मो० बनर्जी (कानपुर) : यह हमारी रिक्रूटमेंट में बाधा डाल रहे हैं ।

Mr. Speaker: The question is:

"Page 13, line 5,

after "money" *insert* "free of insert". (45).

An Hon. Member: He is withdrawing the amendment.

Mr. Speaker: Once division has been challenged, I shall have to put it to vote.

Shri Kamalnayan Bajaj (Wardha): You may put it to the House whether the House gives him permission to withdraw his amendment.

Mr. Speaker: That stage is over now. Once division has been asked for, I shall have to put it to vote.

Shri J. P. Jyotishi (Sagar): He is withdrawing his amendment, since the hon. Minister has given an assurance.

Mr. Speaker: Assurances are coming when it is too late.

The question is:

Page 13, line 5,—

after "money" *insert* "free of interest". (45).

The Lok Sabha divided,

Division No. 5] **13 53 hrs.**

AYES

Bade, Shri
Banerjee, Shri S. M.
Bhawani, Shri Lakhmu
Gupta, Shri Kanshi Ram
Kakkar, Shri Gauri Shankar
Koya, Shri
Nambiar, Shri
Rajdeo Singh, Shri
Ranga, Shri
Saha, Dr. S. K.
Shastri, Shri Prakash Vir
Siddiah, Shri
Sonavane, Shri
Swamy, Shri Sivamurthi
Vishram Prasad, Shri
Yashpal Singh, Shri

NOES

Alva, Shri A. S.
Alva, Shri Joachim
Aney, Dr. M. S.
Babunath Singh, Shri
Bajaj, Shri Kamalnayan
Bal Krishna Singh, Shri
Balmiki, Shri
Barman, Shri P. C.
Basappa, Shri
Basumatari, Shri
Bhagawati Shri
Borooah, Shri P. C.
Chandak, Shri
Chandrabhan Singh, Shri
Chandriki, Shri
Chaudhuri, Shrimati Kamala
Chavan, Shri D. R.
Chavda, Shrimati Johraben
Daljit Singh, Shri
Dass, Shri G.
Dorai, Shri Kasinatha
Elayaperumal, Shri
Ering, Shri D.
Gahmari, Shri
Ganga Devi, Shrimati
Harvani, Shri Ansar
Himatsingka, Shri
Jadhav, Shri Tulshidas
Jamir, Shri S. G.
Jyotishi, Shri J.P.
Kedaria, Shri C. M.
Keishing, Shri Rishang
Khan, Shri Shahnawaz
Koujalgi, Shri H. V.
Krishna, Shri M. R.
Lakhan Das, Shri
Mahida, Shri Narendra Singh
Malaichami, Shri
Mantri, Shri
Marandi, Shri
Maruthiah, Shri
Masuriya Din, Shri
Matcharaju, Shri
Mehrotra Shri Brij Bihari
Murli Manohar, Shri
Naskar, Shri P.S.
Niranjan Lal, Shri
Pande. Shri K. N.
Panna Lal, Shri
Patel Shri, Chhotubhai
Patel, Shri Rajeshwar
Patil, Shri D. S.
Patil, Shri T. A.
Pillai, Shri Nataraja
Pratap Singh, Shri
Rane, Shri
Rao, Shri Krishnamoorthy
Rao, Shri Ramapathi
Sadhu Ram, Shri
Sahu, Shri Rameshwar
Sen, Shri P. G.
Siddananjappa, Shri
Sinhasan Singh, Shri
Subbaraman, Shri
Subramaniam, Shri C.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tula Ram, Shri
Tyagi, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Veerabasappa, Shri
Vyas, Shri Radhelal
Yadva Shri, Ram Harkh

Mr. Speaker: The result of the Division is: Ayes: 16; Noes: 75.

The motion was negatived.

Shri Balakrishnan (Koilpatti): I want to vote for 'Noes'.

Shri Daji (Indore): My vote also may be added to 'Ayes'.

Mr. Speaker: The question is:

"That clause 28 stand part of the Bill."

The motion was adopted.

Clause 28 was added to the Bill.

Clauses 29 to 32 were added to the Bill.

Clause 33— (*Allocation of surplus profits*).

Shri Bibhuti Mishra: I beg to move:

Page 16, line 35, *add* at the end—

"and seventy-five per cent. of such profits shall be spent on the development of agricultural produce in poor and remote villages".

श्रभी मंत्री जी ने बताया कि यह कार्पोरेशन एक कामर्शल कनसर्न की तरह काम करेगी। इस श्रवस्था में इस में जो फायदा होगा, उस रुपये का 75 फ़ीसदी किसानों के उत्पादन-कार्य में लगाया जाये, ताकि किसान श्रच्छी तरह खेती कर के श्रपनी पैदावार बढ़ा सकें। मेरो एमेंडमेंट का तात्पर्य यह है कि प्राफिट्स का 75 फ़ीसदी भाग किसानों के डेवेलपमेंट और खेती के विकास पर खर्च किया जाये।

Shri P. R. Patel (Patan): I support the amendment of my hon. friend Shri Bibhuti Mishra. What he is suggesting is actually a commercial practice. Even the commercial firms spend a portion of whatever they earn on the improvement of agriculture. I know that this is done by certain firms buying groundnuts. There is one such firm in Saurashtra. That firm makes very good profits out of this business. But they introduce new types of seeds, fertilisers etc., and they spend money on these things. They do not give loans but they actually spend money from out of their profits and give these things to the cultivators so that the cultivators will produce more because of the better seeds and fertilisers, and thereby the firm also benefits ultimately. I think that that is a commercial way of working. I hope that the hon. Minister will accept my hon. friend's amendment, I think it will only be proper that he does so because thereby he will be only following the commercial practice of several business firms which are spending money on the improvement of agriculture.

Shri Ranga (Chittoor): Many things can be said in favour of this amendment. I content myself with saying that if Government are really very keen to assure our peasants that this Food Corporation which they are bringing into existence is really for their benefit and certainly not to their detriment, then they should be willing to accept this amendment. Otherwise, the fears that a good number of us entertain from what has been said in the Third Five Year Plan and also the Second Five Year Plan periods that Government would like to make huge profits through this grain trade indirectly through the Food Corporation and directly by other means would come to be based upon truth. It would not be proper for Government to think of allowing this Food Corporation to make huge profits through their operations directly or indirectly in the foodgrains trade, if they are not going to help the *kisans* with those profits. I would submit that nothing would be lost if the *kisans* are helped; on the other hand, a welfare State, if it has to be a real welfare State, must be willing to place at the disposal of the corporation for the development of the *kisans'* interests, not 75 per cent but almost all the spare profits that could be made as a result of the operations of the Food Corporation.

Shri K. N. Tiwary (Bagoha): I support this amendment, and request the hon. Minister to accept it, because it is a commercial practice obtaining even in the sugar mills. The sugar mills also earmark a part of their profits for the development of the sugarcane industry. So, I would submit that likewise, a part of the profits of the Food Corporation should go for the development of agriculture. I would, therefore, request the hon. Minister to accept this amendment.

श्री शिव नारायण : मेरे मित्र ने केन का एग्जाम्पल दिया है । वहां पर दो पैसे फ़ी मन के हिसाब से सेस कटता है । लेकिन सड़कों और मीन्ज़ आफ कम्यूनिकेशन्स का कोई इन्तज़ाम नहीं है, जिस की वजह से किसान दुखी है । देश में गल्ले की कमी नहीं है । मैं परसों अपनी कांस्टीट्युएन्सी से आया हूं । हमारे जिले में उत्तर का चावल दक्षिण में नहीं आ पाता है । दो महीने पहले खोल दिया था, लेकिन अब बन्द कर दिया है । बाजार में चावल आदि ले कर हमारा आदमी नहीं निकल पाता है । आपका जो एडमिनिस्ट्रेशन है वह बहुत ढीला हो चुका है, बहुत लूज़ हो चुका है और यह एडमिनिस्ट्रेशन बड़ी डिसटरबेंस क्रियेट करता है । मैं चाहता हूं कि आप जो भी प्राफिट लेना चाहें लें लेकिन उस प्राफिट का पचास परसेंट किसान को जाना चाहिये ताकि किसान अपनी खेती को डिवेलप कर सके । पिछले सतरह बरस में आपने किसान के लिये कुछ नहीं किया है । ब्लाक डिवेलेपमेंट की सारी जितनी मशीनरी है, वह बेकार पड़ी हुई है । आपको खुल कर किसानों का हित करना चाहिये ।

इन शब्दों के साथ जो विभूति मिश्र जी ने अमेंडमेंट पेश किया है, उसका मैं समर्थन करता हूं ।

14 hrs.

श्री कमल नायन बजाज : जो विभूति मिश्र जी का एमेंडमेंट है, उस के साथ मेरा सैद्धान्तिक तौर से कोई मतभेद नहीं है । किसान को गेहूं की अनाज की जो भी अधिक से अधिक कीमत दी जा सकती हो वह दी जानी चाहिये । उसके म पक्ष में हूं । लेकिन जिस तरह से कोई कमर्शियल आर्गेनाइजेशन काम करती है, उसी तरह से इस आर्गेनाइजेशन को भी काम करना चाहिये, बिल्कुल व्यापारिक ढंग पर इसको भी काम करना चाहिये । नफे में से कुछ देने के बजाय इस तरह का स्कोप आप इस बिल में रख सकते हैं कि जिससे किसान को अच्छा बीज मिल सके, कारपोरेशन अच्छा बीज बना सके, उसका वितरण कर सके, बैलों की नस्ल सुधार सके और उनको तथा ट्रैक्टर्ज़ को किसानों को दे सके । खाद और अच्छे औज़ार दे सके इस तरह की भी कुछ गुंजाइश इस बिल में होनी चाहिये । टैक्नीकल किस्म की जो सर्विसिस हैं जिन से एग्रिकलचर का इम्प्रूवमेंट हो सकता है वह भी किसानों को दी जानी चाहियें । एक्सपर्ट्स इस काम के लिए आप रख सकते हैं । नामिनल कीमत पर यह सर्विस किसान को आप दे सकते हैं । खाद का वितरण भी आप कम से कम खर्च के अन्दर किसानों में कर सकते हैं । इस तरह से और भी जितनी सुविधायें हैं, वे आप किसानों को उपलब्ध कर सकते हैं । यह चीज़ ज्यादा लाभदायक होगी बनिस्बत इस में से कुछ कमा कर थोड़ा बहुत किसानों में वितरित कर देने से । इस से उतना किसान को लाभ नहीं होगा जितना कि उसको सुविधायें उपलब्ध कर देने से होगा । इम्प्रूवमेंट और डिवेलेपमेंट ज्यादा करके दिया जाएगा तो अधिक लाभ किसान और देश दोनों को होगा, ऐसा मैं मानता हूं ।

श्री तुलशी दास जाधव : जो एमेंडमेंट दिया गया है, उसको मैं सपोर्ट करता हूं ।

[श्री तुलशी दास जाधव]

जैसा मुझे से पहले माननीय तिवारी जी ने कहा कि मुनाफ़े में से वहां के लोगों के कल्याण के लिए परसेंटेज निकाला जाए, वह बहुत अच्छी बात है । स्पिनिंग एंड वीविंग मिल्ज में, शूगर फैक्टरी में ऐसा होता है । जो इनके मालिक होते हैं उनके ऊपर हम इस चीज को लादते हैं कि वे अपने वर्कर्ज की भलाई के काम करें । वहां पर वर्कर्ज के मकानों के लिए, उनको प्राविडेंट फंड को सुविधायें प्रदान करने के लिए तथा दूसरे और कई वर्कर्ज की भलाई के काम करने के लिए हम उनको बाध्य करते हैं और वहां पर ऐसा इंतजाम किया जाता है । इसी तरह से किसानों के हित के लिये खर्च करने की बात भी यहां होनी चाहिये । इसी तरह से और भी बहुत सी मिसालें मैं आपके सामने रख सकता हूं, लेकिन समय न होने के कारण मैं उनको रखना नहीं चाहता हूं ।

काश्तकारों के बारे में इस में ऐसा कोई प्राविजन नहीं है कि उनको भी कुछ हिस्सा मिल सकेगा । बात यह है कि काश्तकार, मर्चेंट और कंज्यूमर तीनों का सम्बन्ध इस से होता है । व्यापारी जो होता है, वह मुनाफा अधिक लेता है । वह माल का स्टाक करता है और कंज्यूमर्ज को बहुत महंगा देता है । पिछले एक बरस से अनाज की जो कमी चली आ रही है वह इसी वजह से चली आ रही है । कारपोरेशन जब अनाज को खरीद लेता है तो इस वक्त . .

अध्यक्ष महोदय : बहुत लम्बी चर्चा में आप चले गये ।

श्री तुलशी दास जाधव : क्यों 15 परसेंट रखना चाहते हैं, इसका कारण मैं बताता हूं । इस वक्त काश्तकार, कारपोरेशन, सोसाइटी और कंज्यूमर, इन सब का मुनाफा शामिल होता है । इस में भी मौनोपोली है । मौनोपोली में 45 रुपये प्रति क्विंटल जब कोई माल लिया जाता है तो उसको 60 रुपये प्रति क्विंटल के हिसाब से बेचा जाता है . .

अध्यक्ष महोदय : सारी तफसील इस एमेंडमेंट में नहीं आ सकती है ।

श्री तुलशी दास जाधव : काश्तकार, जिससे माल लिया जाता है और जो माल को तैयार करता है, उसके लिए यहां प्रोविजन होना चाहिये और वह कानून में होना चाहिये । मंत्री महोदय यह कहेंगे कि हम इसको दूसरे तरीके से कर देंगे । मैं उसको मानने के लिये तैयार नहीं हूं । मेरी प्रार्थना यह है कि इस में इसका प्रोविजन हो जाना चाहिये ।

श्री सिंहासन सिंह (गोरखपुर) : जो संशोधन पेश किया गया है, उसका मैं भी समर्थन करता हूं । दफ़ा 13 जो है इसके अन्दर कारपोरेशन के फंकशंज में बताया गया है ।

> "promote by such means as it thinks fit the production of food-grains and other foodstuffs".

इस में यही है कि प्रोमोट करेगा । अब जो प्राफिट का हिस्सा होगा वह इंडिया गवर्नमेंट को जाएगा, स्टेट गवर्नमेंट का है तो स्टेट गवर्नमेंट को जाएगा, किस हिसाब से उसका बंटवारा होगा, उसका क्या हिस्सा प्रोडक्शन आफ फुडग्रेंज में जाएगा, इसके बारे में कुछ भी लिखा हुआ नहीं है । क्लाज 33 में बर्डज जैसे वो पेड लिखें गये हैं । अगर मंत्री महोदय "शैल" के बजाय कुछ और लिख दें या जैसा कि विभूति मिश्र जी ने मांग की कि "फार दी फर्दर प्रोमोशन आफ दी फूडस्टफ्स' ऐसा कुछ कर दें, तो अच्छा होगा । हमारे बजाज जी ने कहा है कि कैटल ब्रीड को सुधारने के लिए, प्रोडक्शन के तरीके

सुधारने के लिए, काश्तकर की उन्नति के लिए अगर वह खर्च हो सके तो अच्छा होगा। प्राफिट्स में से अगर कुछ बचे तो कुछ उसका भाग गवर्नमेंट आफ इंडिया को मिल जाए और न मिले तो कुछ अंश उधर प्रोडकशन में चला जाए तो सैक्शन 13 में जो कुछ कहा गया है उसका सैक्शन 33 में जो कुछ कहा गया है, उसके साथ समन्वय हो सकता है।

श्री बड़े : जो संशोधन विभूति मिश्र जी ने रखा है, उसका मैं समर्थन करता हूं। यह एक पालिसी का सवाल है। ला में इस चीज को इनकारपोरेट किया जाना चाहिये। अगर इसके बारे में कोई आश्वासन दिया जाता है तो हमें उससे तसल्ली नहीं हो सकती है क्योंकि आश्वासन आश्वासन मात्र ही बन कर रह जाते हैं। डिम्ज एंड फैसीज पर नफा बांटने वाली बात को वहीं छोड़ा जा सकता है। किस तरह से प्राफिट्स का बंटवारा होना है, इसका प्रावधान कानून में नहीं है और यह हो जाना चाहिये। अगर आप यह बता दें कि सेंटर को इतना दिया जाएगा, स्टेट्स को इतना मिलेगा, काश्तकार की उन्नति के लिये इतना खर्च किया जाएगा, तब बात ठीक हो जाएगी। इस तरह का अगर कोई आश्वासन नहीं दिया जाता है, इस तरह की अगर कोई बात नहीं बताई जाती है, तो मैं समझता हूं कि इनका जो संशोधन है, उसको मंजूर कर लिया जाना चाहिये।

श्री विभूति मिश्र : एक चीज मिसप्रिंट हो गई है, जिसकी तरफ अध्यक्ष महोदय, मैं आपका ध्यान दिलाना चाहता हूं। मैंने अपनी एमेंडमेंट में "विल्लेजिज" लिखा था जबकि इसमें "वैलीज" लिख दिया गया है। यह एक मिसप्रिंट है जिसको ठीक कर लिया जाना चाहिये। "वैलीज" नहीं है, "विल्लेजिज" है।

श्री ज्या० प्र० ज्योतिषी : जो एमेंडमेंट आया है उसके बारे में मैं एक निवेदन करना चाहता हूं। हमें सर्वदा किसानों के हित को अपने सामने रखना चाहिये, उसको सर्वोपरि समझना चाहिये। इस कारपोरेशन को स्थापित करने का मंशा भी यही है कि किसान को गल्ले के ठीक दाम मिलें और साथ ही साथ गल्ले के भाव ठीक रह सकें। बिल की मंशा ही किसान को लाभ पहुंचाना है। कहने को तो यह एक कमर्शियल संस्था होगी और यह होनी भी चाहिये लेकिन मुझे ऐसा नहीं लगता है कि इसके द्वारा हम कोई बहुत बड़ा मुनाफा इक्ट्ठा करने वाले हैं। मुनाफे की दृष्टि से नहीं, भावों को ठीक स्तर पर बनाये रखने की दृष्टि से इसकी स्थापना की जा रही है। यह कमर्शियल बेसिस पर काम करेगी। लेकिन इसका मतलब यह नहीं है कि यह मुनाफा कमायेगी। यह किसानों को तथा कंज्यूमर्ज को राहत पहुंचायेगी। यह इसका मंशा है। इसके पास बहुत बड़ा मुनाफा एक्युमलेट नहीं होगा जिसको यह इधर उधर वितरित कर सके। जो भी मुनाफा होगा वह देश की भलाई के कामों में ही लगने वाला है, खेती में ही लगने वाला है। मैं नहीं समझता कि इस एमेंडमेंट की कोई जरूरत है। इसके बारे में घोषणा हो जाना ही काफी होगा।

Shri C. Subramaniam: I would refer hon. Members to clause 13(2)(a) wherein it has been provided:

> "Subject as aforesaid, the Corporation may also, with the previous approval of the Central Government,—
>
> (a) promote by such means as it thinks fit the production of foodgrains and other foodstuffs."

As a matter of fact, I laid some stress on this when I moved for consideration of the Bill and also when I replied. It is not merely a question of doing commercial purchase and all those things, but as far as possible, it will initiate various measures for improving production, supplying various inputs, technical assistance and

[Shri C. Subramaniam]

so on. That is why we have specifically provided that one of the objectives of the Corporation would be to—

"promote by such means as it thinks fit the production of foodgrains and other foodstuffs;"

That is why I said this Corporation would be the best friend of the kisans. It is going to undertake all possible measures for the purpose of seeing that production also increases. So, various developmental activities, to the extent possible, will be undertaken by the Corporation.

Unfortunately, the amendment of Shri Bibhuti Mishra restricts its scope by saying that 75 per cent of such profits shall be spent on the development of agricultural produce in poor and remote villages. "Poor and remote villages" will be a vague term, and will become a disputed point. If 75 per cent is spent on the poor and remote villages, it will not be available for other areas.

Therefore, since a comprehensive clause has already been added—and I can assure the House that as far as possible, the Corporation will undertake developmental activities which would be helpful to the farmers——I request Shri Bibhuti Mishra not to press his amendment, and leave it to the Corporation to see that sufficient action is taken under clause 13(2).

श्री विभूति मिश्र : यहां पर जो मैंने "पुअर ऐंड रिमोट विलेजज" लिखा था उससे मेरा मतलब उन लोगों से नहीं था जिनके पास बड़े बड़े फार्म और खेत हैं। मेरा मतलब छोटे छोटे गरीब किसानों से था। बहरहाल मंत्री जी के रुझानेरेंस पर अपने अमेंडमेंट को वापस लेता हूं।

Mr. Speaker: Has he the permission of the House to withdraw his amendment?

Hon. Members: Yes.

Amendment No. 50 was, by leave, withdrawn.

Mr. Speaker: The question is:

"That Clause 33 stand part of the Bill."

The motion was adopted.

Clause 33 was added to the Bill.

Clause 33 to 43

Shri Himatsingka (Godda): I want a clarification on Clause 39. I have not been able to follow the reasons why this clause has been made so wide. In sub-clause (1), it is provided that every member of the board of directors shall be indemnified against all losses. What will be the occasion for any member incurring any loss in the discharge of his duties?

Secondly, sub-clause (2) is very wide. It says:

"A member of the board of directors of a Food Corporation or a Board of Management shall not be responsible for any other member or for any officer or other employee of the Corporation or Board of Management or for any loss or expense resulting to the Corporation from the insufficiency or deficiency of value of, or title to, any property or security acquired or taken on behalf of the Corporation in good faith, or by the insolvency or wrongful act....".

Shri C. Subramaniam: "Good faith" is there.

Shri Himatsingka: True, but they will be dealing with things like paddy and rice where qualities differ, and the price difference may be Rs. 10 or even more per quintal. Supposing for paddy which ought to be bought at Rs. 10 per maund, a person pays Rs. 15, it will be very difficult to prove good faith or bad faith. The clause has been so widely framed that anything will pass under it.

Shri C. Subramaniam: As far as sub-clause (2) is concerned, as was pointed out, this is a commercial concern, and so many commercial transactions

will take place. Therefore, what is necessary is quick judgment and quick decision. If you make every officer responsible for every loss which might take place, then decisions will not be taken. There will be hesitancy because nobody will be willing to take any decision whatsoever. That is why if anything has been done in good faith, that is protected.

If, as was pointed out, for a variety which would fetch Rs. 20, Rs. 30 is paid, certainly good faith will be very much wanting there. Therefore, such a case will not be covered by this. If instead of Rs. 20, Rs. 21 is paid, certainly that is a judgment which he has to make, but if it is continuously made in that way, then the best course will be to remove the officer.

That is why, for the purpose of a business organisation, for taking quick decisions, these are absolutely necessary, and I have no doubt in my mind that even in the private sector organisations, these safeguards are there. Otherwise, nobody can take any decisions whatsoever, and particularly in a trading organisation like this, a clause like this is absolutely necessary.

The sub-clause says:

> "Every member of the board of directors of a Food Corporation and of a Board of Management shall be indemnified by the Corporation against all losses and expenses incurred by him in the discharge of his duties except such as are caused by his own wilful act or default."

For the functioning of the board of directors, we lay down rules and regulations as to their voting, as to what they should do. Apart from that, they have no other function. But, if, because of taking certain decisions, later on there are certain losses caused, except in cases of wilful act or default, certainly they have to be indemnified. If you find that the board of management or board of directors is not competent, then the best course would be to remove it.

Therefore, these are necessary, particularly in a trading organisation, where they will have to take quick and appropriate decisions, and there should be no hesitancy on their part. As a matter of fact, if there is any delay, there might be huge losses. Even a wrong quick decision may minimise the loss, while a right decision taken after a good deal of hesitancy and time may cause greater loss. That is why this has been purposely put in here. We shall see the working of it. If it becomes necessary, later on we shall review it.

श्री तुलशीदास जाधव : अध्यक्ष महोदय, क्लाज 40 में यह रखा गया है कि बोर्ड के जो मैनेजर हैं, डाइरेक्टर्स हैं या जो उसमें काम करने वाले हैं उन पर कोई रिस्पांसिबिलिटी नहीं है :

> ".... any loss or damage caused or likely to be caused by anything which is in good faith done...."

इसमें गुड फेथ लिखा हुआ है । तो बैड फेथ से तो कोई कुछ करता नहीं है, लेकिन अगर कहीं पर कोई गलती होती है, अनाज खराब हो जाये या कुछ और नुक्सान हो जाये तो उसके लिये किसी की रिस्पांसिबिलिटी नहीं रखी गई है । एग्जाम्पल के लिये मैं कहना चाहता हूं कि शोलापुर में एक स्पिनिंग ऐंड वीविंग मिल है, उसके डाइरेक्टर्स इतना गुनाह करते हैं लेकिन कोई पकड़ा नहीं जाता, मैनेजिंग डाइरेक्टर्स हैं, और काम करने वाले हैं, अगर उनकी वजह से भी वह मिल बन्द हो जाये तो भी बोर्ड में उनके लिये कोई शिक्षा नहीं होती है, अगर किसी को होती है तो वह मिल वालों को होती है, दूसरे लोग साफ निकल जाते हैं । इसी तरह से कहीं यहां पर भी ऐसा न हो जाये कि आप 100 या 200 करोड़ रुपयों का व्यवहार करने वाले हैं

[श्री तुलशीदास जाधव]

और उसमें अनाज गोडाउन्स में खराब हो जाये, 5 हजार या 10 हजार थैले बिगड़ जायें, और कोई उसके लिये रिस्पांसिबल न हो। यह बात मेरी समझ में नहीं आती है। इसके लिये किसी को जिम्मेदार न ठहराना ठीक नहीं है।

दूसरी बात यह है कि जो छोटी मोटी ग्राम पंचायतें होती हैं उनके अन्दर अगर कहीं पर दस, पांच रुपये की गड़बड़ी भी हो जाये तो सरपंच को जैल में डाल दिया जाता है। लेकिन यहां पर इतना रुपया व्यवहार में लाने पर भी डाइरेक्टरों और बोर्ड की कोई रिस्पांसिबिलिटी न हो यह ठीक नहीं है। जो सरकारी नौकर होते हैं वे कोई भी बैड फेथ से सर्विस नहीं करते हैं। इसलिये यहां पर ऐसा रूल होना चाहिये कि कोई भी गड़बड़ी होगी तो उसकी रिस्पांसिबिलिटी कारपोरेशन के ऊपर, वहां काम करने वाला जो मैनेजर है उस के ऊपर या जो भी काम करने वाला हो उसके ऊपर होनी चाहिये।

Shri Sinhasan Singh. Under Clauses 39 and 40 we give double protection, individually to the members of the board of directors and board management, and also collectively to the Corporation. In Clause 39, as the Minister has said, he has given protection to them to take quick action, so that they may not feel that for every act they will be bound down. But Clause 40 again says:

> "No suit or other legal proceeding shall lie against a Food Corporation or any member of the board of directors thereof....".

So, if there is a loss, neither the directors individually nor the Corporation will be liable. Then, who is liable for all the losses except the nation? So, I say somewhere the liability has to be fixed.

If you read both the clauses together, it means that we are giving a clean slate to the board of directors and the Corporation to do anything they like without any fear of being sued in a court of law or made to pay any compensation for the losses caused by their wrong actions. The Minister should consider whether such a clean slate should be given both to the Corporation and to the members of the board of directors individually.

श्री विभूति मिश्र : मैं क्लाज 39 और 40 पर बोलना चाहता हूं। सरकारी अफसर जो रहते हैं वे सरकारी चीज को अपनी सम्पत्ति नहीं समझते।

अध्यक्ष महोदय : आप तो पहले बोल चुके हैं।

श्री विभूति मिश्र : 40 पर नहीं।

सरकारी अफसर यह समझे कि सरकारी सम्पत्ति हमारी सम्पत्ति है और अगर नुक्सान हो तो उनसे हरजाना लेने का हक़ सरकार को होना चाहिए। जहां तक गुड फेथ का सवाल है सब काम गुड फेथ में होता है। दफ्तर की बात तो और है, लेकिन जहां तक कारखानों के काम का सवाल है वहां गुड फेथ तो केवल कागज पर रहता है और काम बैड फेथ में हो जाता है। इसलिए मेरा सुझाव है कि मंत्री महोदय कोई रूल बनायें या कोई तरमीम पेश करें ताकि सरकारी महकमों का काम ठीक से चल सके और जनता को उस पर विश्वास हो। अभी तो प्राइवेट सेक्टर वाले हम से कहते हैं कि सरकारी महकमों का काम ठीक से नहीं चलता है। हमें प्राइवेट सेक्टर को साबित करना है कि सरकारी मुहकमों का काम ठीक से चलता है। इसके लिए मंत्री महोदय को कुछ करना चाहिए।

Shri C. Subramaniam: Clause 39 provides for relationship between the Corporation and the board of directors and the employees interest. This is with reference to the third parties

and the Food Corporation and the officers who are functioning under this Act. No suit or legal proceeding shall lie against a Food Corporation or any member of the board of directors or any other person authorised to discharge any functions under his Act for any loss or damage due to anything done in good faith in pursuance of this Act, that is what the clause says. The protection is limited to acts done in good faith. Therefore, clause 39 applies to one set of cases. Clause 40 applies to another set of cases. That is the usual thing provided in such Acts.

Mr. Speaker: The question is:

"That clauses 34 to 43 stand part of the Bill."

The motion was adopted.

Clauses 34 to 43 were added to the Bill

Clause 44—(*Power to make rules*)

Mr. Speaker: We take up clause 44.

Shri C. K. Bhattacharyya: Sir, I have an amendment No. 51, I move:

Page 16, line 33,—

for "the directors of the Corporation"

substitute—"and the remuneration and fees payable to the directors of the Corporation other than the Managing Director" (51).

Sir, mine is a simple amendment. By this I want to point out that there is some confusion in the drafting of the clauses (a) and (d) of clause 44(2). Sub clause (a) says that the terms of office, and the manner of filling casual vacancies among, and the other terms and conditions of appointment of, the directors of the Corporation, may be provided for by rules. This is with regard to the Central Food Corporation. But when we go on to the State Food Corporations, sub-clause (d) only refers to the remuneration or fees payable to the members of the board of directors of a State Food Corporation and the term of office of, and the manner of filling casual vacancies among such members. So, in the case of the Central Food Corporation, the question of remuneration or fees had not been provided at all. Secondly, sub-clause (a) provides for other terms and conditions of appointment to be prescribed by rules; in the case of State Corporations, the clause does not provide similarly. Some kind of a redrafting is needed to put the directors of the two categories, in the Centre and in the States, in the same position as regards the rules to be prescribed for them. That is the point to which I want to draw the attention of the hon. Minister.

Shri C. Subramaniam: First of all, this is only an enabling clause. The sub-clause says: "without prejudice to the generality of the foregoing power, such rules may provide for.." It does not mean that anything else is not included in that. It is specifically laid down in this clause that while appointing the directors, the term of office and the manner of filling casual vacancies among them, and the other terms and conditions of appointment should be stipulated. It is only an enabling provision for framing rules. Sub-clause (1) says that the Central Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act. The things that are enumerated here are not exhaustive; they are only illustrative.

Mr. Speaker: Shall I put the amendment to the vote?

Shri C. K. Bhattacharaja: Not necessary, Sir. I withdraw it.

Mr. Speaker: Has the hon. Member leave of the House to withdraw it?

Amendment No. 51 was, by leave withdrawn.

Mr. Speaker: The question is:

"That clause 44 stand part of the Bill."

The motion was adopted.

Clause 44 was added to the Bill.

Clause 45—(*Power of Food Corporation to make regulations*)

Mr. Speaker: We take up clause 45.

Shri Kashi Ram Gupta (Alwar): Sir, I move:

Page 18, line 5,—

add at the end—"inclusive of fixation of profit margins, overhead charges and other expenses.". (54).

Sir, our vast experience with Government concerns shows that at the initial stages they promise everything but the actual results are quite the contrary, I shall quote the example of the roadways. Since they started, they have increased the fares but have not provided any increased amenities or even efficient running of the roadways to the benefit of the people. So also they have got the experience of departmental handling of foodgrains. They purchased rice in Maharashtra at Rs. 43 and sell at Rs. 60. Their margin of profit is such. It will not be working in an efficient way. In order that they are run efficiently, these words are very necessary so that the management may be bound down to see that the margin of profits are reasonable and the overhead charges are the least. Without the addition of the words, 'efficiently' will not be of any benefit. So, I request the hon. Minister to accept this amendment.

Shri S. M. Banerjee: I want to speak at the third reading stage.

Mr. Speaker: We have not finished clause-by-clause consideration.

श्री बड़े (खारगोन): अभी श्री काशी राम जी ने जो संशोधन रखा है उसका मैं समर्थन करता हूं । इसका कारण यह है कि जो उदाहरण आपने दिया है वह तो है ही,लेकिन मैं ने देखा है कि इस प्रकार के कानूनों में यह प्रावधान रहता है कि फायदा किस प्रकार लिया जाए, वह इस में नहीं है, यह लेकूना है । बहुत से कानूनों में इस तरह का प्रावीजन रहता है : इस में ऐसा प्रावीजन नहीं है इस से मुझे आश्चर्य होता है । शायद यह रूल मेकिंग पावर में आ जाए । लेकिन मेरा खयाल है कि ऐसा करने से चाहे जैसा रूल बना लिया जाता है इसलिए मैं चाहता हूं कि माननीय मंत्री जी कुछ जाहिर कर दें कि उनका उद्देश्य क्या है । ऐसा कर दें तो इस संशोधन की जरूरत नहीं पड़ेगी और रूल भी चाहे जैसा नहीं बनाया जा सकेगा ।

Shri C. Subramaniam: As far as the margin of profit is concerned, I have already stated that this Corporation will have to function in accordance with the price policy formulated by the Government. This has already been fixed with reference to the producer's price, the wholesaler's price and the consumer's price. They have to function within that, and if they are able to make any profit by functioning within that, they are entitled to make profit. That was agreed to generally by hon. Members. Therefore, that is the idea.

But certainly, in regard to the inclusion of fixation of profit margin and overhead charges etc. in the regulation, here the Corporation will have to make the regulation—and they themselves will fix the margin? That is not the idea put forward by hon. Members. Therefore, in the policy directions which the Government would be issuing, we will have to take care that there are not undue profits made. Those things will have to be governed by the policy directions which Government would be issuing. I do not think this power

should be included in the regulation-making power of the Corporation. This is not the place to put it.

Mr. Speaker: Have I to put it to the House?

Shri Kashi Ram Gupta: No, Sir, I withdraw it.

Amendment No. 54 was, by leave, withdrawn.

Mr. Speaker: The question is:

"That clause 45 stand part of the Bill."

The motion was adopted.

Clause 45 was added to the Bill.

The Schedule was added to the Bill.

Clause 1 was added to the Bill.

Mr. Speaker: I shall now put the Enacting Formula and the Title. Are there any amendments?

Shri Bibhuti Mishra *rose—*

अध्यक्ष महोदय : क्या आप अपने अमेंडमेंट को मूव करना चाहते हैं ?

Shri Bibhuti Mishra: I want to tell the Minister for Food and Agriculture that he is making this Corporation for foodgrains. But on the side of agriculture, jute, cotton and all these things are produced. I want that he should take care about their prices also. At least I want an assurance from the hon. Minister that he will look after this that there should be no injustice in this respect.

Mr. Speaker: Similar amendments have been rejected already.

Shri C. Subramaniam: Yes, Sir.

Mr. Speaker: The question is:

"That the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted.

The Enacting Formula and the Long Title were added to the Bill.

Shri C. Subramaniam: Sir, I move:

"That the Bill, as amended, be passed."

Mr. Speaker: Motion moved:

"That the Bill, as amended, be passed."

Shri Ranga: Sir, in the past thirty-five years the peasant movement in this country has been asking the Government to take protective steps in order to ensure that peasants would be able to get remunerative prices, and they were not in favour of profiteering by anybody. Therefore, they also have been reiterating their declaration. That those prices should also be fair to all concerned. And to achieve that object, some such step as this had been called for.

14.33 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

But unfortunately all these years nothing has been done. Now, when the Government has thought of bringing forward this Bill, instead of it becoming as a fulfilment of the dreams of our peasants, a *mohan swarup*, it has become only a *kuroobhi*. That is my complaint about it.

I will only give a few reasons, because I have to be brief. Even when the British were here during the last war, and also afterwards when we had become free, the Government was entering into the grain trade and they published their intention of carrying on these transactions on a no-profit-no-loss basis.....

Shri Mohan Swarup (Pilibhit): Sir, my name has been mentioned....

Shri Yashpal Singh (Kairana): Not your name!

Shri Ranga:....so that this activity will be a public utility and not for profit-making purpose. Unfortunately, the present Bill gives the power to

[Shri Ranga]

this Foodgrains Corporation to carry on its transactions on a commercial basis. What do the Government mean by 'commercial basis'? They have themselves, in a pamphlet published by them, *Facts about State Trading in Food*, published in 1955, I think, said like this: "....on a commercial basis, that is purchase at the cheapest market and sale at the dearest". Sir, this is what they are going to do. My hon. friend might say, "No, no, this is not what we want them to do". Because, we want to assure the peasant what is meant by minimum price. That may be announced from time to time. But it is not the minimum price which we are so very keen about: if we are to get any kind of benefit from the Foodgrains Corporation, it is a remunerative price. My hon. friend Shri Dandeker wanted the hon. Minister to give an assurance that whatever would be paid to our producers by this Foodgrains Corporation would be remunerative price. Shri Bibhuti Mishra also tried to move an amendment to ensure this. The hon. Minister is now understood by some of our friends to have said that it is his objective to try and pay remunerative price. I am not quite sure whether he has made any such statement.

Dr. M. S. Aney (Nagpur): He has.

Shri Ranga: Secondly, even if he were to give that assurance, would that assurance be binding, more binding on the Foodgrains Corporation..

Dr. M. S. Aney: That is another matter.

Shri Ranga:....than the assurance that the late Prime Minister had given to our peasants that the meaning of the word 'estate' would not be extended to cover ryotwari peasants also?

What is it, you are ringing the bell?

Mr Deputy-Speaker: You have taken more than five minutes.

Shri Ranga: How much time have I taken? The Chairman should be just as reasonable as you expect us also to be reasonable. There is no warrant for this bell, Sir. As I myself said, I was not going to take long. And if you were to prevent me even in taking the minimum time which I consider in my judgment to be necessary, it is just as well for us to close the debate and go. That was not the attitude of the Speaker.

Now, Sir, that is one point.

Secondly, my hon. friend expects the Foodgrains Corporation to make profits in the same way as the private trade does. What we have been always asking for is that there should be a foodgrains corporation to compete with private trade in the hope that the peasants would be able to get remunerative prices and decent prices and that there would not be any monopoly in the foodgrain trade to the detriment of peasants' interests. Till now what has been going on in various places is that the private trade had been cornering the stocks to the detriment of the interests of the peasants and the consumers. What would be the future of the peasants under this dispensation if the Corporation is also allowed to to make profits? And it would make profits. As I said, earlier, the Second and Third Five Year Plans expected the Government from out of the foodgrain trade to make a profit of hundreds of crores. Here was the testimony; earlier they themselves had taken pride in the fact that they had carried on transactions worth one thousand crores and had made a profit of thirty-nine crores. They were sorry that it was not 12 per cent. They wanted to make 12 per cent of profit.

Therefore, I wish to warn the country as well as the Government that the peasants would certainly not be pleased with this Foodgrains Corporation if they are to be allowed to make profits and if they are to think of competing with the private trade only in making profits—or in making profits at all. What we want the Foodgrains Corporation to do is....

Dr. M. S. Aney: If they compete with the private trade they will have to offer better prices; otherwise they will not be able to compete.

Shri Ranga: It has to offer better prices than what the private trade is capable of doing.

Thirdly, there was an amendment that credit which may be advanced to our peasants on the security of their foodgrains should be offered free of interest. I only wish to say one or two words in regard to this particular matter. It is not such an uncommercial or unconventional demand. Even today quite a number of foodgrain traders who are really good people, who are not keen on profiteering all the time, have been traditionally advancing credit to quite a large number of our peasants free of interest, and at the same time, been assured of the sale of foodgrains to themselves. True, in the process of trading they make profits like all other people; nevertheless they do give free of interest, and I do not see any reason why the Government should not expect the Foodgrains Corporation also to do the same. They would not be losing very much either. Even today, the Reserve Bank of India is supposed to place at the disposal of the co-operative movement cheap credit at the rate of 2-1|2 per cent. But unfortunately, the co-operative credit organisation has become another set of money-lenders and therefore the Uttar Pradesh agriculturists get it only at 7 to 9 per cent. So, we do not want that kind of loss to be inflicted upon the peasants. We would like the Corporation to offer it free of interest and in that way serve this cause. It is the proper policy that we have always asked for, in carrying on this transaction on a no-profit-no-loss basis.

Therefore, subject to these considerations and warnings, I would like finally to say that we are in favour of such a competition between private trade and this Corporation. We would never allow any monopoly to come to be enjoyed either by private trade or by these people to the detriment of both the producers and the consumers.

Mr. Deputy-Speaker: Five hours were allotted, but we have already taken 7-1|2 hours.

Shri S. M. Banerjee: We have been assured by the Speaker that sufficient time would be given.

Mr. Deputy-Speaker: I would request hon. Members not to take more than five minutes each. Then, we will close this at 3:30 p.m.

Several hon. Members: Yes, yes.

श्री दे० शि० पाटिल (यवतमाल) : उपाध्यक्ष महोदय, यह विधेयक अधिनियम बनने जा रहा है । इस से केन्द्र और राज्यों में खाद्य निगमों की स्थापना होगी । इसका मुख्य काम यह होगा कि समय समय पर भारत सरकार जो उत्पादक-मूल्य घोषित करेगी, यह कार्पोरेशन उस मूल्य पर खुले बाजार में अनाज खरीदेगी । इसलिए यह कानून बनने के बाद भारत सरकार का मूल्य निर्धारित करने का काम और इस निगम का काम बहुत महत्वपूर्ण है ।

आज तक यह स्थिति रही है कि जब फ़सल आती है, उस वक्त भाव गिर जाता है । इसलिए आज तक जिस को प्राइस सपोर्ट मेजर कहा जाता है, वह देने की पालिसी गवर्नमेंट की रही है । इसी के मुताबिक आज जो परचेज होता है, वह प्राइस सपोर्ट मेजर है । यानी प्राडक्शन बढ़ाने के लिए किसान को प्रोत्साहन देने के लिए और किसान को उस के अनाज का उचित मूल्य देने के लिए नहीं है । जो प्राइस डिक्लेयर की गई है, वह बहुत कम है —उत्पादक को देने के लिए जो मूल्य डिक्लेयर किया गया है, वह बहुत कम है । इसलिए मेरा सुझाव है कि डिक्लेयर्ड प्रोड्यूसर प्राइस को बढ़ाना चाहिये । अगर यह नहीं बढ़ाया गया, तो वह स्थिति होगी, जो मैसूर और केरल में हुई । मध्य प्रदेश ने यह डिमांड की कि डिक्लेयर्ड प्रोड्यूसर प्राइस शुड बे रेज्ड

[श्री दे० शि० पाटिल]

और भारत सरकार ने इस को मान लिया है । सरकार ने आज तक चीप-ग्रेन पालिसी को अपना रखा है, जिसका यह नतीजा हुआ है ।

कारपोरेशन आगे जो परचेज करेगी, वह इस बात को ध्यान में रख कर करना चाहिए कि प्राडक्शन कैसे बढ़ाई जाये । इस संसद् ने यह फूड पालिसी एडाप्ट की है कि किसान को उचित मूल्य मिलना चाहिए — रिम्युनरेटिव प्राइज शुड बि गिवन टू दि कल्टीवेटर । जब संसद् ने यह सिद्धान्त स्वीकार किया है, तो भारत सरकार और फूड मिनिस्टर से मेरा आग्रह है कि प्रोड्यूसर्ज को रिम्युनरेटिव प्राइस देनी चाहिए ।

कल कई वक्ताओं ने बताया कि अगर किसानों को ज्यादा मूल्य दिया जाये, तो कन्ज्यूमर्ज का क्या होगा । मेरा सुझाव है कि चूंकि यह इंडस्ट्री ऐसी है, जिस को घाटे की इंडस्ट्री कहते हैं, इसलिए सरकार को कन्ज्यूमर्ज के लिए, जिनकी इनकम बहुत कम है, सबसिडी देनी पड़ेगी—काश्तकार को ज्यादा से ज्यादा भाग देना पड़ेगा और गरीब कन्ज्यूमर्ज को काम से कम भाव पर अनाज देना पड़ेगा । जब तक यह पालिसी अख्त्यार न की जायेगी, तब तक प्राडक्शन नहीं बढ़ेगी और खाद्य समस्या हल नहीं होगी ।

Shri Nambiar (Tiruchirapalli): Mr. Deputy-Speaker, Sir, we are in general support of this move of the Government in establishing the Foodgrains Corporation. Thereby, we feel that the Government is justified to take this business from the hands of the traders, but I doubt whether they will be in a position to do it or are in a mood to do it. Because of the pressure that is being brought on them, they have produced this Bill. I have my own fear whether they will take this to the logical conclusion to the extent that the whole trade will be taken over by them and they will be in a position to procure the foodgrains and to see that the grains are properly distributed at a minimum, reasonable price. To this extent, I have my own doubts. Anyhow, we support the move.

In this respect, I would bring home to the Minister the fact that at present the food crisis in the south is such that whereas we used to have a surplus situation in Madras State so far as rice is concerned, we are not getting even the barest minimum requirement of rice per day now. In the Madras City, it is only two litres of rice that is being distributed today, whereas in mofussil towns like Tiruchirapalli, Coinmbatore and Madurai, for example, we are not getting even that much. Therefore, if the Government takes to this Food grains Corporation and the foodgrains trade halfheartedly, then, the result will be that we will not have enough stock to supply the people, and they will not allow the traders also to do it, with the result that the Government will just follow the dog-in-the-manger policy, they themselves not being able to do what they could do. This would exactly be the result of their halfhearted measure such as that we experience in Madras now.

If you go still further south, what is happening in Kerala has already been accepted by the Government: that there is a failure on the part of the Government. Today, even the meagre ration of three ounces that has been promised in the villages in Kerala is not being given. These three ounces were actually counted there—the meagre quantity that is actually being given to each household in the villages of Kerala—and it has been found that it just contains 359 grains; they have thrown it out, saying that it is fit only for the poultry. This is the state of affairs in Kerala villages and the people who are agitating against such kind of meagre rationing are being brutally

repressed; thousands are being arrested and many hundreds are being beaten. Today, it is not the Governor's or the Rashtrapati's rule that is prevailing in Kerala; it is the police raj and it is nothing less than that.

I want to drive home the point that if they pursue a halfhearted measure, the result will be this. Therefore, come fully with us, the whole hog with it, and we will extend our co-operation, and see that the trade is not allowed to intervene at all. You must see that procurement is properly and completely effected and that statutory rationing is introduced so that every one, every household, will get the minimum amount of food that is required for its existence. That is my submission.

श्री क० ना० तिवारी : मैं दो चार सुझाव देना चाहता हूं । इस बिल में इंटेग्रेटिड प्राइस का कहीं कोई जिक्र नहीं है । किसान को और चीजें भी खरीदनी पड़ती हैं जिन की उनको ज्यादा कीमत अदा करनी पड़ती है । इसलिए इंटेग्रेटिड प्राइस किसान को दिलवाने का इंतजाम होना चाहिये । प्राइस तय करते वक्त इंटेग्रेटिड प्राइस का खयाल रखा जाना चाहिये ।

जो प्राइस तय की गई है वह मिनिमम प्राइस नहीं है बल्कि मैक्सिमम है । उस से ज्यादा दाम पर अगर कोई व्यापारी अनाज खरीदेगा और अगर बाद में किसी वक्त गवर्नमेंट ने उसको सीज किया तो गवर्नमेंट वही प्राइस देगी जो प्राइस उसने तय की हुई है । अगर गवर्नमेंट स्पेशल प्राइस देना चाहती है, तो उसको मिनिमम प्राइस तय करनी चाहिये , मैक्सिमम प्राइस तय नहीं करनी चाहिये ।

नार्मल ट्रेड चैनल्ज को जब खत्म किया जाता है, जोनल सिस्टम को जब इंट्रोड्यूस किया जाता है , सारी मूवमेंट को बन्द कर दिया जाता है तो बिना कोई आल्टरनेटिव अरेंजमेंट किये, बिना मार्किट को फीड किये कठिन समस्या उत्पन्न हो जाती है । गवर्नमेंट के पास अगर ताकत न हो कि वह खुद मार्किट को फीड कर सकें और न ही उसके पास इसके लिए कोई आर्गेनाईजेशन हो जिसके द्वारा मार्किट को फीड कर सके तो उस सूरत में अगर उसने नार्मल ट्रेड चैनल्ज को, सप्लाई लाइन को ड्राई कर दिया तो हर प्रान्त में ऐसी स्थिति पैदा हो जाएगी कि जिस को सम्भालना गवर्नमेंट के लिए कठिन हो जाएगा । जब तक गवर्नमेंट के पास बफर स्टाक न हो जाए, तब तक नार्मल चैनल्ज जो सप्लाई के हैं , जो ट्रेड के हैं , उनको बन्द नहीं किया जाना चाहिये ।

किसान की जरूरत की जितनी चीजें हैं जैसे सिमेंट है, लोहा ह, या और दूसरी चीजें हैं, उनके ऊपर से सरकार ने कंट्रोल हटा लिया है। इन सब चीजों पर से कंट्रोल हटाने के बाद इनकी मूवमेंट पर से कंट्रोल हटाने के बाद यह देखा गया है कि लोगों को चीजें मिल जाती हैं और कीमतें बहुत बढ़ी नहीं हैं । कंट्रोल और जोन्स के कारण खराब हाल केरल और दूसरे प्रान्तों में हो रहा है । गुजरात में हमारे माननीय सदस्य कहा करते हैं कि गुड़ की कीमत बहुत अधिक हो गई थी और जिस रोज उसके मूवमेंट पर से कंट्रोल हटा दिया गया, नार्मल ट्रेड चैनल्ज को एलाउ कर दिया गया तो सब बातें खत्म हो गईं । मैं कहना चाहता हूं कि इन सब बातों को ध्यान में रखते हुए नार्मल चैनल्ज को एलाउ किया जाए ।

हमारे तुलशीदास जी ने कहा था कि इस बिल पर बहस के दौरान में किसी व्यक्ति को भी आपने इस बात के लिए रिसपांसिबल नहीं रखा है कि अगर अनाज खराब हो गया तो उसकी जिम्मेदारी किस की होगी, अगर कोई नुक्सान हो गया तो उसके लिए भी जिम्मेवार कौन होगा । मान लीजिये कि

[श्री क० ना० तिवारी]

किसी गोदाम में पांच हजार या चार हजार मन या दो हजार मन गल्ला खराब हो गया , गल्ले को हानि पहुंच गई तो किस आफिसर के ऊपर आप रिसपांसिबिलिटि उसकी फिक्स करेंगे ? हम लोगों का तजुर्बा अब तक का यह रहा है कि पी० एल० ४८० के तहत जो अनाज आता है, उस में से भी काफी अनाज आपके गोदामों में खराब हो जाता है । गवर्नमेंट यह बताये कि अभी तक गोदामों में जो अनाज आया उस में से कितना सड़ गया । आपके अफसरों की केयरलैसनैस की वजह से । अगर इसकी फिगर्ज दी जायें तो मुझे पूरा यकीन है कि ये स्टैगरिंग फिगर्ज होंगी । ये फिगर्ज अभी तक देश के सामने नहीं आई हैं । यहां पर भी अगर अफसरों में से किसी को जिम्मेवार नहीं ठहराया जाएगा, रिसपांसिबिलिटी फिक्स नहीं की जाएगी जो गल्ला सड़ जायेगा, जिस को कीड़ा खा जायेगा, तो काम ठीक तरह से नहीं चल सकेगा । इसका भी पूरा-पूरा ध्यान रखा जाना चाहिये, गल्ला खराब न हो, इसका भी पूरा-पूरा प्रबन्ध किया जाना चाहिये, और किसी पर इस मामले में रिसपांसिबिलिटी फिक्स की जानी चाहिये ।

यह जो बिल आया है, यह बहुत जल्दी में आया है, । इस पर आप फिर से गौर करें और एक कम्प्रिहैंसिब बिल उन सब एलेंडमेंटस के साथ जो कि जरूरी हैं आप लायें ताकि कारपोरेशन अच्छी तरह से काम कर सके ।

श्री बड़े : इस बिल के पास हो जाने के बाद शासन पर एक बहुत बड़ा बोझा पड़ने वाला है, एक बहुत बड़ा कार्य शासन अपने कंधों पर लेने वाला है । वास्तव में शासन का काम गवर्न करना होता है, धंधों में घुसना नहीं । लेकिन जब शासन ने देखा कि जो व्यापारी लोग हैं, जो ट्रेडर हैं ये ज्यादा मुनाफा खाते हैं तो इसने यह मुनासिब समझा कि फूड ट्रेड के लिए एक कारपोरेशन की स्थापना की जाए । उसने इस कारपोरेशन को स्थापित करने का जो दोष है, व्यापारियों पर डाला है । मैं इस कारपोरेशन के विरोध में बोलने के लिए खड़ा नहीं हुआ हूं । जहां और दस व्यापारी हैं, दस प्रकार के ट्रेडर्ज हैं, वहां सरकार भी ग्यारहवां ट्रेडर बनने जा रही है । सरकार एक बैलेंसिंग पावर हो जाएगी और अधिक मुनाफा जो व्यापारी लोग लेते हैं, इस से उन पर एक चैक सा लग जाएगा ।

मंत्री महोदय ने अपने भाषण में यह भी कहा था कि हम मोनोपोली प्रोक्योरमेंट भी कर सकते हैं । जब उन्होंने यह बात कही तो मुझे बड़ा आश्चर्य हुआ । शासन केवल सौ करोड़ रुपये इस में लगा रहा है, केवल सौ करोड़ रुपये से इस धंधे को चला रहा है, तब किस तरह से यह कारपोरेशन इतनी राशि से मौनोपोली प्रोक्योरमेंट कर सकेगा, यह मैं समझने में असमर्थ हूं । इसके लिए तो कम से कम २६–२७ सौ करोड़ रुपये की जरूरत होगी । तब कहीं चल कर यह फूड ग्रेंज कारपोरेशन अच्छी तरह से काम कर सकेगा । इस वक्त तो यह मीअर टाय है, मीअर आई वाश है । इस से बहुत ज्यादा व्यापार नहीं हो सकेगा ।

जो इस में मिसमैनेजमेंट होगा, उसका भी आपको ध्यान रखना चाहिये । जितनी भी राष्ट्रीयकृत चीजें है उन सब में नुक्सान होता है । हमारे मध्य प्रदेश में रोडवेज है जिस में हर साल लाखों का लास होता है । वह नुकसान में चल रही है । यहां भी मिसमैनेजमेंट अगर हो जाएगा तो

आपको घाटा उठाना पड़ेगा । अच्छे अच्छे मैनेजर अगर आप इस धंधे को करने के लिए रखेंगे तो आपका काम अच्छी तरह से चल सकेगा, अन्यथा नहीं । अब यह बिल पास होने जा रहा है । शासन को ध्यान रखना चाहिये कि यदि मोनोपोली प्रोक्योरमेंट किया जाएगा अनाज के व्यापार में ज्यादा इंटरफीयरेंस किया जाएगा तो जो बीस लाख ट्रेडर्ज इस काम में लगे हुए हैं, वे बेकार हो जायेंगे । हिन्दुस्तान के छोटे-छोटे गांवों में जो इस व्यापार में बैठे हुए हैं और जो बड़े-बड़े व्यापारियों को धान आदि खरीदकर देते हैं, वे भी इन बड़े-बड़े व्यापरियों के साथ-साथ बेकार हो जायेंगे । अगर वे बेकार हो गये तो आप को इन ट्रेडर्ज को सपोर्ट देने के लिए एक कारपोरेशन की स्थापना करनी पड़ जाएगी, स्पोर्ट ट्रेडर्ज कारपोरेशन बनानी पड़ जाएगी क्योंकि जैसे जैसे डिजीज बढ़ती जाती है, जिस तरह की डिजीज होती है, वैसी-वैसी उसकी दवाई भी चलती है । उन ट्रेडर्ज को आप मैनेजमेंट में लें, उनको विश्वास में लें, आपका काम अच्छा चल जाएगा । वे बहुत होशियार हैं । उन के जैसा अगर मैनेजमेंट आप ने भी किया और उनको विश्वास में ले कर काम किया तो आप सफल होंगे। ऐसी परिस्थिति देश में किसी भी सूरत में उत्पन्न नहीं होने देनी चाहिये जिस में प्राइवेट ट्रडर्ज और कारपोरेशन एक दूसरे के खिलाफ जायें, कारपोरेशन वर्सिस ट्रेडर्ज हो जायें । ऐसी सूरत में वे शासन के साथ कोआप्रेट नहीं करेंगे । इसलिए उनको विश्वास में लेकर उनको मैनेजमेंट में लेकर काम किया जाना चाहिये और यह कारपोरेशन ग्यारहवां ट्रेडर बन कर काम करे और दूसरे ट्रेडर्ज को अपने साथ रखे तो देश का बहुत फायदा हो सकता है ।

जहां तक रूल मेकिंग का सम्बध है, मुझे इसके बारे में पहले कहना था और जब मैं कहने को खड़ा हुआ तो मुझे यह कहा गया कि मैं इसके बारे में थर्ड रीडिंग के समय कह सकूंगा । रूल्ज एंड रेग्युलेशज इस तरह फ्रेम किये जाते हैं, इस तरह के वे बनाये जाते हैं, जिसका एक्ट से कोई ताल्लुक नहीं होता है, जिनको बनाने की एक्ट इजाजत नहीं देता है, जोकि एक्ट की शब्दावली को देखते हुए उसकी भावना के प्रतिकूल होते हैं । कोर्ट में भी जब कोई इस तरह की बात गई है तो उसने कहा है कि जब इस तरह का प्राविजन एक्ट में नहीं है तो कैसे इस तरह का रूल बनाया जा सकता है । अभी एक वैस्ट बंगाल में केस हुआ है । एक फ्लोर मिल को फ्लोर एक्सपोर्ट करने की इजाजत दी गई लेकिन इतना होने पर भी उसके मालिक को एरेस्ट कर लिया गया । इसके बारे में सारा लिटरेचर हमारे बनर्जी साहब के पास आ गया है । मेरा कहना यह है कि इस तरह के रूल्ज न बनाये जायें जोकि बिल के तहत न बन सकते हों ।

अन्त में जो कुछ मैंने कहा है, उसको मैं दोहरा देना चाहता हूं । चार बातें ध्यान में हमें रखनी हैं । एक तो यह कि मैनेजर्ज अच्छे हों, ऐसे हों जो धंधे को जानते हों और जो अच्छी तरह से काम कर सकते हों । दूसरे यह कि सौ करोड़ रुपये से कुछ नहीं होगा, ज्यादा रुपया इनवैस्ट आप करें । तीसरा यह है कि ग्यारहवां ट्रेडर बन कर दूसरे ट्रेडर्ज को साथ ले कर आप चलें । बीस लाख जो दूसरे ट्रेडर्ज हैं, ऐसा वातावरण उत्पन्न न करें कि एक तरफ तो यह कारपोरेशन हो और दूसरी तरफ वे प्राइवेट ट्रेडर्ज हों दोनों आपस में सहयोग की भावना से काम करें। साथ ही साथ आप यह भी देखें कि यह कारपोरेशन अच्छे ढंग से चले । मौनोपोली प्रौक्योरमेंट अगर आप करेंगे तो जनता भी आपके खिलाफ हो जाएगी और उसके साथ साथ जो लोग बेकार हो जाएंगे उनकी समस्या को भी आपको हल करना पड़ जाएगा । मौनोपोली प्रोक्योरमेंट न करके बैलेंसिंग पावर के तौर पर काम करना ज्यादा अच्छा होगा । भावों को न ज्यादा चढ़ने देना और

[श्री बड़े]

न नीचे गिरने देना, अगर इस चीज को सामने रख कर यह कारपोरेशन काम करेगा तो सफल कहलायेगा ।

Shri S. S. More (Poona): Sir, I have got my own misgivings about the success of the Bill, because the success of the Bill depends on the procurement of foodgrains. In clause 13, the functions of the Corporation have been enumerated. But there cannot be sufficient production and procurement unless remunerative prices are given to the peasants. When I spoke in the last debate on the Food and Agriculture Ministry's demands, I had tried to hammer this point. The Foodgrains Enquiry Committee was apopinted for this very purpose and they have recommended that Government should collect the data about production, about the cost of living of the peasants and then fix remunerative prices to be given to the peasants. But unfortunately our apprehensions are that this organisation will be completely bureaucratised. Most of the men of the bureaucracy happen to be coming from the urban classes and it is difficult to assume that they will have the interests of the peasants at their heart. They will try to satisfy the consumer by making the producer offer a subsidy to the consumer.

Therefore, my submission is, if the hon. Minister is serious in seeing that the Bill should be a successful measure, I would earnestly request that in this clause 13, where it has been stated: "promote by such means as it thinks fit the production of foodgrains and other foodstuffs", he should be more specific. I had given an amendment—amendment No. 32—stating the various stages by which remunerative prices should be fixed or the peasants should be kept satisfied that they will get a remunerative price so that they will have an incentive to produce more. Unless they produce more how can we take up the question of distribution or transfer. My submission, therefore, is that the Minister should give deliberate thought to this matter and come to the conclusion that peasants form the king pin of this whole scheme and unless they are thoroughly satisfied that they will be given proper incentives to produce more the scheme is bound to be a still-born child.

श्री शिवमूर्ति स्वामी (कोप्पल) : उपाध्यक्ष महोदय जो बहुत से कारपोरेशन आज आप बना रहे हैं उनकी देखभाल के लिये एक क्रिया समिति इस हाउस की बनाई गई है या तो उस को अधिकार दिया जाये, या फिर कोई दूसरी ऐक्शन कमेटी बनाई जाये जो उन उद्योगों के एक्सपर्टस की हो उनमें जो लूपहोल्स हों, उन में जो गल्तियां हों, उनको सुधार सकें । अगर यह न किया गया और मैनेजमेंट में ट्रेड पर्सोनल नहीं होंगे तो मुझे शक है कि यह कभी कामयाब नहीं हो सकेंग । आपके कितने ही उच्च उद्देश्य हों लेकिन उनके कामयाब होने के लिए यह जरूरी बात है कि उनमें इनिशिएटिव वाले परसन्स आयें । जहां गलतियां होती हैं उन को दुरुस्त करने केलिये तुरन्त मिनिस्टर साहब को या उनके कर्मचारीगणों को या पुलिस एस्टैब्लिशमेंट को वहां खड़ा होना चाहिये । अगर मैं पिछले छः महीनों का नक्शा आपके सामने रखूं तो आप को पता चलेगा कि किस तरह से सारा काम होता है । यह कारपोरेशन आखिर आपके डिपार्टमेंट में ही बनने वाला है, इसके लिये कोई नया पर्सोनल नहीं होगा, आपके जो कर्मचारी आज काम कर रहे हैं वही इस कारपोरेशन के अन्तर्गत होंगे । मैं आप की नजर लाऊं कि मैसूर स्टेट में वहां के विरोधी दल के नेता ने क्या-क्या इल्जाम लगाये हैं । हजारों नहीं, लाखों नहीं, करोड़ों रुपयों ब्लैक मार्केट किया गया । उन्होंने एलानिया तौर पर यह इल्जाम लगाया, लेकिन क्या इसके लिये आप ने कोई एन्क्वायरी की । क्या यह आपकी नजर में नहीं आया । इसी

हाउस के माननीय सदस्य श्री मोहसिन, जो कि कांग्रेस दल से आये हैं वह साफ तरीके से कहते थे कि हुबली और दूसरे मुकामात में शक्कर के अन्दर क्या-क्या गलतियां हुई । क्या आपके पास उसकी कोई रिपोर्ट आई । मद्रास में आवडी जो स्थान है वहां पर सेंट्रल गोडाउन हैं उसमें सामान लाने के लिये कोआपरेटिव सोसायटी के बैंक के चेअरमैन जो बेलारी डिस्ट्रिक्ट के थे जब होल डिस्ट्रिक्ट का कोटा लेने गये तो उनसे कहा गया कि जब 100 लारियां एक ही वक्त में आयेंगी तब हम डिलिवरी देंगे । उन को मालूम है कि 100 लारियां एकदम से मिलनी मुश्किल हैं । इसलिये कह दिया कि जब तक 100 गाड़ियां नहीं मिलेंगी तब तक हम कोटा नहीं देंगे । इस कारण से भी वहां मंहगाई बढ़ गई है । गुन्तल गोडाउन में भी इसी तरह से हुआ । मेरे कहने का मतलब यह है कि दस परसेंट ऐडमिनिस्ट्रेशन के लोगों को दो और बाकी कारपोरेशन के हाथ में दो । उसके बाद सोचना चाहिये कि किस तरीके से इस कारपोरेशन को चलाया जाये जिसमें कि वह आइडियल बन कर लोगों की सेवा में लग जायें ।

इसके बाद मैं कहना चाहता हूं कि कारपोरेशन जो भी सूद लोगों से ले वह कम से कम होना चाहिये । जो किस न वक्त पर आप की जवान पर गल्ला दे देता है, धान भी दे देता है उससे कम से कम छः महीने तक या फसल आने तक एक पैसा भी सूद नहीं लेना चाहिए । उसके बाद भी अगर वह आप का पैसा पूरा न कर सके तब आप कुछ पीरियड के लिये इंटरेस्ट को शुरू कर सकते हैं । साथ ही उसमें कम से कम मारजिन रखा जाये । सेलिंग और पर्चेजिंग में जो डिफरेंस हो वह 1 प्रतिशत से ज्यादा नहीं होना चाहिए । अगर आप 100 करोड़ रु० का काम करते हैं और पर्चेज और सेल के बाद अगर आप को 1 करोड़ रु० मिल जाये तो वह भी काफी समझा जाना चाहिए । इसलिए 1 या 2 फी सदी से ज्यादा किसी तरीके से सूद नहीं होना चाहिए । नहीं तो यह भी एक नफाखोरी का कारपोरेशन बन जायेगा और जो भी गड़बड़ी होगी वह हमारे देश के विरुद्ध जायेगी ।

श्री विभूति मिश्र : इस बिल में सेकेन्ड रीडिंग में जो सुधार हुए हैं उन का मैं समर्थन करता हूं और मंत्री महोदय से एक ही बात कहना चाहता हूं कि किसानों को इनटिग्रेटिड रेमनरेटिव प्राइसेज मिलनी चाहियें क्योंकि किसान को बहुत सी चीजें खरीदनी पड़ती हैं, उनको अपने बच्चों को पढ़ाना पड़ता है और उन्हीं दामों पर किसान जिन्दा रहता है ।

दूसरी बात मुझे यह कहनी है जब हम प्रोड्यूसर और कंज्यूमर की बात करते हैं तो जो लोग अखबार वाले हैं, शहरों में रहते हैं उन में कंज्यूमर्स की ही प्रिडामिनेन्स रहती है । हम लोग और जो गांवों में रहते हैं वे पढ़े लिखे नहीं हैं, उन में इतनी अक्ल नहीं है, उनके पास पुस्तकें नहीं हैं । इसलिये मंत्री जी किसान हैं, मैं उनसे कहना चाहता हूं कि कंज्यूमर्स जो हैं वे प्रोड्यूसर को खा जायेंगे । हमारा अब तक का अनुभव तो यही है । इस का ध्यान रखा जाना चाहिए ।

दूसरी बात जो मुझे कहनी है वह यह है कि गल्ला आप लेंगे उसका ठीक से इंतजाम करें ताकि वह सड़े गले नहीं । उसका पूरा हिसाब भी रखा जाये । चौथी बात यह है कि जो मुनाफा हो वह किसानों की भलाई के लिये खर्च किया जाये है न कि दूसरी चीजों पर । पांचवीं चीज यह है कि आप जो रुपया दें वह इंटरेस्ट फी दें क्योंकि अगर ऐसा नहीं होगा तो वे महाजन के पास जायेंगे और तब उनका कोई लाभ नहीं होगा ।

श्री यशपाल सिंह : उपाध्यक्ष महोदय, मैं मंत्री महोदय को 9 सुझाव देना चाहता हूं । अगर उनमें से वे एक भी मान लें तो मैं समझूंगा कि कोएग्जिस्टेंस की पालिसी सही है । अगर हमारे साथ कोएग्जिस्टेंस नहीं हो

[श्री यशपाल सिंह]

सकता जो कि हमेशा साथ बैठते हैं तो विदेशों के साथ कोएग्जिस्टेंस कैसे हो सकता है ।

पहले मेरा सुझाव यह है कि इस बिल में कोई ऐसा प्राविजन जरूर होना चाहिये कि किसानों से गल्ला जिस भाव पर लिया जाता है उससे वह साल में 2 रु० से ज्यादा न बढ़ सके । किसानों से लोग सस्ता गेंहूं लेते हैं और उसको मंहगा बेचते हैं । किसानों से जो गेंहू 15 रु० मन खरीदा गया था आज वह 40 रु० मन बाजार में बेचा जा रहा है । अगर इस सुझाव को मंत्री मान लेते हैं तो इससे किसानों की खुशहाली होगी और मंत्री महोदय को यश मिलेगा ।

दूसरी बात यह है कि इस बिल में कोई ऐसा प्राविजन नहीं है कि यह बिल काश्मीर पर लागू होगा । जब हम एक दूसरे के नजदीक आना चाहते हैं, दफा 370 को हटा कर दोनों देश एक प्रेम की गंगा में नहाना चाहते हैं, दोनों के बार्डर को तोड़ना चाहते हैं, तब यह जरूरी है कि इस को काश्मीर पर भी लागू किया जाये ।

तीसरा सुझाव यह है कि या तो वेयर हाउसिंग कारपोरेशन को मद्रास में ले जाया जाये या फिर फूड कारपोरेशन को मद्रास से दिल्ली में लाया जाये । दोनों कारपोरेशन माननीय मिनिस्टर साहब के मातहत काम करेंगे । इस से यह होगा कि या तो टेलिफोन खटका करेंगे या फिर भत्ते बना करेंगे और सरकार के करोड़ों रुपये खर्च हुआ करेंगे । इस तरह से दोनों का इन्तजाम खराब हो जायेगा । इसलिये या तो वेयर हाउसिंग कारपोरेशन को आप मद्रास ले जायें या फूड कारपोरेशन को दिल्ली लायें ।

चौथा सुझाव यह है कि इसमें से दिवालिया शब्द हटाया जाये । समाजवाद आने के बाद यह सवाल ही नहीं उठता है कि कौन आदमी लखपति है और कौन बैंक्रप्ट है । इसलिये इस डिस्क्वालिफिकेशन को बिल्कुल हटा दिया जाये ।

पांचवीं बात यह है कि कर्ज जरूरत को देख कर दिया जाये । फसल को देख कर या घी को देख कर, जैसा कि बिल में लिखा हुआ है, उधार देने वाला बनिया देता है, महाजन देता है, सरकार नहीं देती है । इसलिये किसानों की जरूरत को देख कर कर्ज दिया जाये । बगैर सूद के कर्ज का जो अमेंडमेंट श्री विभूति मिश्र का था वह तो गिर गया, लेकिन मेरी इस बात को जरूर मान लिया जाये ।

एक और सुझाव मेरा यह है कि किसानों का कोई नुमाइन्दा इस सारे कारपोरेशन में नहीं है । जो लोग पैदा करते हैं, जो देश के लिये रात दिन मेहनत करते हैं, उनका कोई नुमाइन्दा नहीं है ।

मेरी आखिरी सुझाव यह है कि अब हम वारफूटिंग की बात कहना बन्द कर दें, वार लेवेल की बात कहना बन्द कर दें । वार-लेवेल पर हमारी सरकार फेल हो चकी है । 38 हजार मुरब्बा मील हमारी जमीन पर दुश्मन का झंडा लहराता है । उसको वहां से हटाना तो दरकिनार हम ने कैलाश मान-सरोवर का अपना क्लेम भी वापस ले लिया । शास्त्र के शब्द हैं लाइक प्रोड्यूसरज लाइक । एक चीज से दूसरी चीज पैदा होती है । अगर आप वारफूटिंग की बात करेंगे तो एक युद्ध में तो आप फेल हो चके इस मामले में भी आप फेल वार फूटिंग के मामले में फेल होंगे । इसलिये आपको अब वारफूटिंग की बात नहीं करनी चाहिए ।

श्री शिव नारायण : उपाध्यक्ष मैं अपनी इस ओपीनियन को अपहोल्ड करता हूं कि फ्री मूवमेंट होना चाहिए । सारे संसार को रफी अहमद किदवई का जो फूड मिनिस्टर में रिकार्ड था मालूम है । जैसे ही मद्रास से खबर आयी कि फूड का शार्टेज है, उन्होंने

तार दिया कि सौ गाड़ी गल्ला भेजा जा रहा है, और दूसरे दिन बाजार में गेंहू बिकने लगा। आज हालत यह है कि अगर थोड़ा सा भी चावल ले कर कोई आदमी उतरता है तो उसको आपके अफसर और पुलिस पकड़ते हैं। गोरखपुर में एक लूप लाइन है। वहां यह हाल है कि अगर थोड़ा भी चावल ले कर कोई चलता है तो उसको रास्ते में छीन लिया जाता है और कोई पुरसां हल नहीं है। इसलिए मेरा सरकार से अनुरोध है कि अनाज का फ्री मूवमेंट होना चाहिए।

आज हालत यह है कि जो गेंहू आप दिल्ली में 22 रुपए मन दे रहे हैं वह गाजियाबाद में 40 रुपए मन बिक रहा है। अगर आप फ्री मूवमेंट कर दे तो यह दिक्कत न हो।

आपको एक प्राइस फिक्स कर देनी चाहिए जो एक फसल से दूसरी फसल तक कायम रहे। अगर आप इस अप्रैल में 16 रुपए मन खरीदते हैं तो उसे ज्यादा से ज्यादा 20 रुपए मन तक दूसरी अप्रैल तक बेचिए। इससे ज्यादा फर्क न हो। लेकिन प्राइस आपको फिक्स करनी चाहिए। इसमें आपको किसान का पूरा कोआपरेशन होगा, हम कमाएंग और आपको देंगे। आज हालत यह है कि हमारी चीनी विदेशों में तो दस आना किलो मिलती है जब कि हमारे देश में डेढ़ रुपया किलो मिलती है। सरकार का पहला फर्ज देश को खाना, कपड़ा और मकान देना है, यह सरकार की जिम्मेदारी है। सरकार अपनी जिम्मेदारी समझे, हम उसके साथ हैं। मैं उनके साथ सहमत नहीं हूं जो उन बनियों का पक्ष लेते हैं जिन्होंने हमको डेमेज किया और गवर्नमेंट की गाड़ी को रोका। मैं फूड मिनिस्टर की उस बात को नहीं भूला हूं जो उन्होंने मद्रास में कहीं थी। हम उनके साथ हैं, हम चाहते हैं कि सरकार एलर्ट रहे, किसान उसके साथ हैं। हम कारपोरेशन को बराबर अनाज देंगे ताकि आप जनता को सप्लाई कर सकें। आप पूरा अधिकार लें। इससे आपका भला होगा और देश का भला होगा और हम दुश्मनों का मुकाबला कर सकेंगे।

इन शब्दों के साथ मैं इसका समर्थन करता हूं।

Shri S. M. Banerjee: Mr. Deputy-Speaker, Sir, I rise to support this Bill and I am sure that the hon. Minister has the courage and conviction to see that this Corporation functions efficiently. To me it looks a sort of compromise between those who wanted complete State trading in foodgrains and those who advocated free trade in the country. However, since this Government could not arrive at a unanimous decision on complete State trading in foodgrains, I am happy that we have taken at least a step towards State trading. There will be many difficulties in the way, I know, because a section of the people of this country never wanted this Corporation to be formed. If they have a good machinery, free from corruption and the red tapes of bureaucracy, I am sure the peasants will be happy. The benefits of competition between the private sector and this Corporation will go to the consumer. After all, why do we want competition? We never want cut-throat competition. We are having a mixed economy. It is the wish of the ruling party that the country should not move towards absolute socialism; they want a mixed economy and not a socialist economy. Since it has been accepted as a creed by the ruling party, I must support the establishment of this Corporation.

Then I would like to refer to a matter which Shri Bade also raised. Generally I am happy that action is being taken against the erring mill owners. We are happy to know that some flour mill owners and rice mill owners have been arrested in Calcutta and Kanpur. But I was surprised to find from a note which has been circulated to almost all Members of Parliament that one Shri R. P. Aggarwal of the Luxmi Flour

[Shri S. M. Banerjee]

Mills, Calcutta has been arrested. And what is the charge? His house was searched on the 13th September...

Shri C. Subramaniam: Sir, could we go into individual matters during the third reading of the Bill? This incident has nothing to do with the Bill.

Mr. Deputy-Speaker: Yes, since we are in the third reading he can only refer to general points.

Shri C. Subramaniam: I am sorry, the hon. Member who professes to be Communist-minded is pleading for a blackmarketeer.

Shri S. M. Banerjee: I am not. I am after the West Bengal Government. My charge is that the West Bengal Government is in the wrong.

Mr. Deputy-Speaker: We are not concerned with individual cases or the West Bengal Government. We are concerned only with the Food Corporations Bill.

Shri S. M. Banerjee: I want the guilty people to be punished. If the West Bengal Government is doing export of certain goods, it should be stopped. The hon. Minister should tell the West Bengal Government if you export wheat products outside West Bengal, your quota will be cancelled. That is my only request. I want the hon. Minister to find out if the West Bengal Government is in the wrong. If it is in the wrong, it should be punished along with other hoardere. That is my submission. I do not for a moment support wrongdoers. I wish the Minister should have all the powers to punish those people who are trying to sabotage our food policy.

श्री प्रकाशवीर शास्त्री : उपाध्यक्ष जी, मैं केवल दो सुझाव इस अधिनियम के सम्बंध में देना चाहता हूं । पहला सुझाव तो यह है कि हमारी सरकार खाद्य समस्या से घबरा कर जो इस प्रकार से हाथ पांव चला रही है, मेरा अनुमान है उससे वह देश को कठिनाइयों में फंसा बैठेगी । मैं चाहता हूं कि वह देश को इन कठिनाइयों से उबार लें ।

देश में, जैसा कि खाद्य मंत्री ने स्वयं कहा है और जैसा कि हम ने भी स्थान स्थान पर जा कर देखा है, पहले की अपेक्षा इस साल फसल बहुत अच्छी है । मेरा अनुरोध है कि सरकार स्वाभाविक गति से भावों को बाजारों में नीचे गिरने दे । अगर ऐसा किया गया तो देश को लाभ होगा । लेकिन अगर सरकार इस प्रकार के अधिनियम आदि से बाजारों में भाव गिराने का यत्न करेगी तो देश को कठिनाई में फंसा देगी । उदाहरण के लिए इस बार मक्का और चावल का भाव काफी नीचा हो गया था जब फसल बाजार में आयी, लेकिन सरकार के नियंत्रणों का परिणाम यह है कि मोटे अनाज भी बाजार से गायब हो गए हैं । इसी प्रकार की स्थिति अगर सरकार अगली फसल के लिए चलाती रही तो देश अकाल के मुंह में चला जाएगा और कोई भी सरकार देश को विद्रोह की स्थिति से नहीं बचा सकेगी । इसलिए मेरा सुझाव है कि स्वाभाविक रूप में दामों को नीचे आने दिया जाए । और यह ध्यान रखा जाए कि किसान को पूरा पैसा मिल सके । ऐसी स्थिति में सरकार को देश को और अधिक नियंत्रणों में नहीं बांधना चाहिए ।

दूसरे मैं विशेष रूप से खाद्य मंत्री पर एक दोषारोपण करना चाहता हूं । अभी कुछ दिन पहले जब एक प्रश्न पूछा गया था कि पिछले तीन महीनों में किस किस राज्य को कितना कितना खाद्यान्न सप्लाई किया गया तो उत्तर दिया गया कि तीन राज्य तो इस प्रकार के पूरे भारत में हैं जिनको उनकी मांग से अधिक खाद्यान्न दिया गया, यानी मद्रास, मैसूर, और आंध्र प्रदेश उनको जो कोटा

एलाट किया गया था उससे अधिक खाद्यान्न दिया गया, उनको एडवांस कोटा दिया गया, और भारत के दूसरे राज्यों जैसे उत्तर प्रदेश, महाराष्ट्र, पश्चिमी बंगाल आदि को जो कोटा एलाट किया गया था वह भी पूरा नहीं दिया गया । आपके लिए तो सारा देश समान है । उन तीनों प्रान्तों के साथ विशेषता क्यों बरती गयी जब कि उत्तर प्रदेश की मुख्य मंत्री बराबर शिकायत करती रहीं, महाराष्ट्र के लोग और पश्चिमी बंगाल के लोग शिकायत करते रहे, उनको पूरा अनाज नहीं दिया गया । उनके साथ यह भेदभाव क्यों किया गया ? केन्द्रीय मंत्री के रूप में किन्हीं विशेष राज्यों को सुविधा देना और बाकी के साथ ऐसा व्यवहार करना उचित नहीं है ।

दूसरी बात मैं इसी सम्बंध में यह निवेदन करना चाहता हूं कि इस कारपोरेशन का हैड आफिस मद्रास में बनाया गया है । मद्रास कोई हिन्दुस्तान के मध्य में तो नहीं है । आप पहला आफिस वहां बना रहे हैं । इस कारण आज देश में जगह जगह यह चर्चा है कि ऐसा क्यों किया जा रहा है । मेरा सुझाव है कि सरकार अपने इस निर्णय पर फिर से सोचे और देश के केन्द्रीय स्थान पर इस हैड आफिस को बनावें ।

यही मेरा निवेदन है ।

Mr. Deputy-Speaker: Now the hon. Minister.

श्री तुलशीदास जाधव : मैं पहले रीडिंग पर भी नहीं बोला मुझे समय दिया जाए । जो पहले बोल चुके हैं उनको ही फिर बुलाया जा रहा है । हमको भी वक्त दीजिए ।

उपाध्यक्ष महोदय : अब समय नहीं है ।

Shri C. Subramaniam: Mr. Deputy-Speaker, Sir, I am glad, at all stages of the consideration of the Bill the farmer was kept in the forefront. That is the real atmosphere which is necessary to give an incentive and inducement to the farmer to produce more and more. I had categorically stated, not only during the consideration of the Bill but during the food debate also that the basic policy of the Government is to give a remunerative and incentive price to the producer so that he would have the economic strength to invest in land and produce more.

Shri S. S. More: You have not stated this objective in the Statement of Objects and Reasons.

Shri C. Subramaniam: I will come to that. So, that policy has to be implemented. The fixation of the remunerative and incentive price is not left to be done by the Food Corporation. It has to be done by Government on the recommendation of an Agricultural Prices Commission which is to be appointed. We have to take that responsibility. Therefore, when we say in this Bill that the Food Corporation should purchase at the minimum price to be declared from time to time, this minimum price is not a depressed price, is not a price which would exploit the farmer. On the other hand, the minimum price is a remunerative price, an incentive price. That is what is meant by the minimum price.

If he gets a little more than that, it is quite a different thing. But this minimum price itself would be a remunerative and incentive price and it will be on that basis that this minimum price will be fixed. I want to make that quite clear.

Shri D. S. Patil: For the next season?

Shri C. Subramaniam: When the Agricultural Prices Commission makes the recommendations. What we have done for the purpose of the coming season is, because we did not have time for the appointment of an agricultural prices commission and for the commission to go into all the details for the purpose of fixing the

[Shri C. Subramanium]

price, that this was fixed in an *ad hoc* manner. Even this fixation, I have absolutely no doubt in my mind, if we take into account what the farmer was really getting soon after the harvest, is much more than what he was getting soon after the harvest. We always think in terms of what the trader is making first by exploiting the farmer by purchasing it at a low price and then selling it at a higher price during the lean months. That is what we are always taking into account.

What we have provided now is—and that is the policy which has been announced—that even though there will be greater production, the price will not be allowed to fall down. Shri Prakash Vir Shastri was suggesting that now that we have got a good crop, good production, why not we leave it to market conditions to operate so that the prices may come down. This is, unfortunately, what had happened. When the farmer produced a little more than what is necessary, prices fell down and he had to incur losses. Now the farmer has got to be assured that whatever quantities he produces, and the greater the production, he will be able to make greater profits because this minimum price, the remunerative and incentive price, will be assured to him and market conditions will not be allowed to operate in such a way that when it is greater production, for him it is always lessor price. That has been the history. That will not be allowed to repeat itself. Therefore, with this assurance, the farmer can undertake agricultural operations in such a way that he will be able to produce more and more.

I want to make it quite clear that today the basic policy of the Government is to provide this remunerative and incentive price and all steps will be taken for the purpose of making this calculation in the correct technical and scientific way so that all the hon. Members will be satisfied. At the same time, we have got a duty to the consumers also. It is not as it, once the farmer is assured of his remunerative and incentive price, market conditions can operate in any way they like and create conditions in which the consumers, particularly the poorer sections of the community, will have to suffer. That is why with reference to the price that we have fixed for the farmer we want to have a maximum price for the consumer. It is within this price pattern that this Corporation has got to function. It will be the responsibility of this Food Corporation not only to function within this price pattern but also to see that trade does not exploit any condition anywhere. So, the Food Corporation comes into the picture wherever there are circumstances prevailing where the trade is likely to exploit the consumer or the producer. The Food Corporation will have to be there to protect the producer as well as the consumer. These are the twin responsibilities which the Corporation will have to discharge with reference to purchase and sale.

In addition to that it has been provided here. not merely purchase and sale, but also to see that they undertake developmental activities consistent with the functioning of this Corporation so that they may be able to provide facilities for the farmers to produce more. What that could be will have to be considered. Schemes will have to be drawn up for that purpose. It might be supply of fertilisers or it might be plant protection schemes which could be put into operation or the supply of good seeds or supply of credit for the purpose of getting any of these material inputs. But what it should be will have to be considered by the Corporation and then it will have to draw up schemes for the purpose of helping the farmer.

Therefore, I can give this assurance, particularly to Shri Bibhuti Mishra, that this Corporation will function as

a real friend, a real safeguard of the interests of the farmer more than anybody else. I give this assurance as a farmer myself, apart from anything else.

Shri Sonavane (Pandharpur): Other Members are also interested in it and not only Shri Bibhuti Mishra.

Shri C. Subramaniam: I am grateful to all the other hon. Members who pressed for the *kisan* and for creating this new atmosphere, not only in the House but also in the country, that the farmer will have to get a remunerative and incentive price. He should be given inducements for producing more. An atmosphere should be created for increased production in the agricultural sector. That is going to be my basic policy as long as I continue to be the Food and Agriculture Minister. I can give that assurance.

Another point which was made was as to what we could do with Rs. 100 crores; we should have more. This Rs. 100 crores is equity capital. In addition to that, provision has been made here for the purpose of borrowing by pledging the goods or on the guarantee of Government for the purpose of trading operations. Certainly, no trading corporation can function on the basis of equity capital alone. For the purpose of working capital it will have to depend upon borrowings from the various banks. That is also necessary because then they will have to pay interest to the working capital and the efficiency also will have to be judged on the basis as to how they are able to compete with the private trade who also have to pay interest. Therefore it is not a question of functioning with equity capital alone. We are going to do the entire operations.

Then, I am sorry, the hon. Member, Shri Prakash Vir Shastri, brought in a charge that I have been partial to the southern States. As a matter of fact, wherever there has been distress, I have tried my best to see that sufficient quantities do move there. There is a difference particularly in regard to wheat. The requirements of the States in the north, or the major protion of it, is in the form of wheat. Therefore what I have got to deliver to Uttar Pradesh is more than 1 lakh tonnes *per mensem*. In the same way, I have to give 85 lakh tonnes to West Bengal. So, if we take the requirements of the wheat-consuming States, they are of the order of 100,000 tonnes, 105,000 tonnes, 115,000 tonnes. When the ships do not arrive and when there are any difficulties, naturally, it has not been possible to stick to this figure. There have been some shortfalls. But as far as non-wheat consuming areas, the southern States, are concerned, their requirements are always 5,000 tonnes or 10,000 tonnes except during this crisis in Kerala where we had to step it up considerably and where we had to give six ounces of rice and six ounces of wheat stock arriving during the be given. In the same way, when the crisis came and no rice was available at all and since we had some wheat stock ariving during the months of November and December, we had to substitute wheat for rice and give certain extra quantities. Therefore, if the hon. Member thinks that I have taken a partial attitude because I come from the south, from Madras, he has not understood me and, I hope, he will revise his opinion with regard to this, as far as I am concerned. I can give this assurance quite solemnly and sincerely that I function as an all-India Food Minister and not as the Food Minister of Madras or of Kerala or of any other State. I can give that assurance to Shri Prakash Vir Shastri also. I will be much more fair-minded, as the hon. Member expects.

Shri S. S. More: What was the demand from Maharashtra and what did you supply?

Shri C. Subramaniam: This is really the problem and I can give this assurance.

As far as this Bill is concerned, the House discharges its responsibility by passing it but passes on that responsibility to me to see that the Food Corporation functions sucessfully and fulfills the objectives for fully and fulle ifisthe objectives for which this is being constituted. To the extent possible and to the extent of my ability I shall try to see that not only this Corporation comes into existence but also functions successfully and fulfills the objectives for which this is now being brought into existence.

श्री रामेश्वरानन्द (करनाल) : उपाध्यक्ष, महोदय, मेरा प्रश्न यह है कि मंत्री जी के कथन से यह तो स्पष्ट हो गया कि वे देश की जनता का हित चाहते हैं, उनकी भावनाएं अच्छी प्रतीत होती हैं । लेकिन मैं समझता हूं कि व्यापारी खाद्य जमा करता है और वह कुछ बिगड़ जाता है और उसके कारण उस पर कुछ दंड पड़ता है लेकिन जब आप का यह खाद्य व्यापार निगम स्वयं खाद्यान्न संग्रह करेगा और जैसे कि पहले भी आप के संग्रहालयों में अनाज नष्ट हो जाया करता है उसी तरह से अब भी अगर खराब हो गया . .

उपाध्यक्ष महोदय : माननीय सदस्य का प्रश्न क्या है ? वे तो भाषण दे रहे हैं ।

श्री रामेश्वरानन्द : जी मैं भाषण नहीं दे रहा हूं। प्रश्न ही कर रहा हूं । तो मेरा निवेदन है कि जैसे पहले आप के भंडारों में अन्न बिगड़ जाया करता था अगर यह खाद्य व्यापार निगम जो अन्न संग्रह करेगा अगर वह खाद्यान्न पदार्थ नष्ट हो जायें, खराब हो जायेंगे तो उसका उत्तरदायित्व आप ने किन पर छोड़ा है, राज्यों पर छोड़ा तो नहीं है । इस हानि का आखिर उत्तरदायित्व किस पर होगा, क्या अधिकारियों पर इसकी जिम्मेदारी आयेगी या किस के जिम्मे यह हानि रहेगी ?

Mr. Deputy Speaker: The question is:

"That the Bill, as amended, be passed".

The motion was adopted.

The Bill, as amended, was passed.

श्री रामेश्वरानन्द : उपाध्यक्ष महोदय, मेरे प्रश्न का उत्तर आना चाहिए ।

Mr. Deputy-Speaker: That does not arise. I have disallowed the question.

श्री यु० सिं० चौधरी (महेन्द्रगढ़) : अगली बार जब मंत्री महोदय इस बिल का एमेंडमेंट लायेंगे, तब इस प्रश्न का उत्तर देंगे ।

15.31 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL.

Mr. Deputy-Speaker: We now take up the consideration of the Prevention of Food Adulteration (Amendment) Bill.

Shri S. S. More (Poona): Are we expected to send you chits or shall we try to catch your eye?

Mr. Deputy-Speaker: You have to catch the eye of the Chair.

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar : Sir, I beg to move:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, as reported by the Joint Committee, be taken into consideration."

The Bill came before the House earlier this year and there was a discussion before it went to the Joint Select Committee. The Joint Select Committee looked into the Bill and